

30/100

2

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

OA No. 156/96

Shri Pulare Ram & ors. Applicant(s)  
vs  
Union of India & ors. Respondent(s)

Mr. A. Dasgupta, Advocates for the applicant(s)  
" AK Sankar, M. Chandra,

Mr. B.K. Sharma, B.S. Advocates for the Respondent(s)

Office Notes | Date | Courts' Orders

This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/ED No. 3466/96 Dated 5.8.96

P. Sarma  
Dy. Registrar, 7/8/96

8-8-96 Mr. A. Dasgupta for the applicants. Issue notice on the respondents to show cause why this application should not be admitted. Returnable on 9-9-96. List for show cause and consideration of Admission on 9-9-96.

lm  
Member

20.8.96

Notice issued to the respondents vide D.No. 2683 dt. 20.8.96.

9.9.96 Learned counsel Mr. A. Dasgupta for the applicant. Mr P. Sarma for respondents No.4 and 5. Leave note of Mr B.K. Sharma.

Mr P. Sarma submits that he is submitting the written show cause today on behalf of respondents No. 4 and 5. He may submit the written show cause with copy to the counsel of the applicant and the Railway counsel.

List on 19.9.96 for show cause and consideration of admission.

Bon

6-9-96

Notice duly served to respondents No. 2.

Bon

Show Cause has not been filed.

pg  
M/10/96

lm  
Member

12-9-96

D/S filed by Mr R. M. 425 & placed at pg. 38-

2

O.A.No.156/96

19.9.96

Learned counsel Mr A. Dasgupta for the applicants. Learned counsel Mr A.K. Roy for the respondent Nos.4 and 5. Leave note of Mr B.K. Sharma, learned Railway Counsel.

Adjourned for consideration of admission on 26.9.96.

*[Signature]*  
Member

1) W/statent - his bench W on Respdt's no. 4 & 5.

2) Show Cause his not been b'w.

3) Notice duly send on Respdt no. 2.

nkm  
20/9

25/9

1) Show cause his not been filed.

2) W/statent his bench W - behalf of Respdt's no. 4 & 5

26.9.96

5.

Mr. A.K.Roy for the Respondent Nos. 4 &

None for the applicant.

List for admission and further order on 14.10.96.

*[Signature]*  
Member

trd  
27/9

14-10-96

Learned counsel Mr.A. Dasgupta for the applicant. Learned Railway counsel Mr.B.K. Sharma for the official respondents. <sup>Learned</sup> ~~Counsel~~ Mr.R.P.Sharma for respondents No.4 & 5.

The official respondents have not submitted show cause. This matter cannot be kept pending indefinitely. Respondent No.4 & 5 have submitted show cause. Perused the contents of the application and show cause of respondents No.4 & 5.

Heard learned counsel for Admission. Application is admitted. Issue notice on the respondents by registered post.

contd/-

14-10-96

Written statement within six weeks

List for written statement and further order on 21-11-96.

Heard counsel on interim relief prayer. It is directed that appointment of respondents No.4 & 5 shall be subject to the result of this Original Application.

*[Signature]*  
Member

1) Notice duly served on Respdts no. 2.  
2) W/ statement - has been filed on behalf of Respdts no. 4 & 5.

lm  
AV  
19/10

20-11-96

21.11.96

Mr. M.Chanda for the applicants.

Mr. R.P.Sharma for the respondent Nos. 4 and 5.

Rejoinder of WTS filed by applicant.

Applicants have submitted rejoinder to the written statement of respondent Nos. 4 and 5 which has been received by the counsel of the applicants. Written statement has not been submitted by the official respondent Nos. 1,2 and 3. Leave not of Mr. B.K.Sharma, Railway Counsel.

1) W/S has been filed on behalf of Respdts No-4 & 5.

2) Rejoinder of W/S filed by the applicant.

List for written statement of respondent Nos. 1,2 and 3 and further orders on 19.12.1996.

*[Signature]*  
Member

W/ statement has not been filed. Respdts No- 1,2 and 3.

18.12

trd  
AV  
21/11

19.12.96

Mr M.Chanda for the applicant. None for the respondents.

Written statement has not been submitted.

List for written statement and further orders on 10.1.97.

*[Signature]*  
Member

W/ statement has not been filed by Respdts no 1, 2 & 3.

21/12

pg  
AV  
19/12

4-2-97

10-1-97

None present. Written statement has not been submitted.

List for written statement and further order on 5-2-97.

Member

- 1) Notice duly served on R-No-2.
- 2) Written statement filed on behalf of R.No-425 at page 38 to 47...

- 3) Reply to the W/S filed by the Respondent, at page - 48 to 56.

lm  
W  
8/1

5.2.97

The Railways have not filed written statement although the private respondents have filed written statement. We are not inclined to grant any further time.

Let this case be listed for hearing on 3.4.97.

3.4.97.

Member

Vice-Chairman

11-2-97

Add. Stat. on behalf of R.No. 4 & 5 filed.

nkm  
W  
6/12

3-4-97

Mr.M.Chanda counsel for the applicant and Mr.B.K.Sharma for the respondents.

List for hearing on 19-5-97.

Member

Vice-Chairman

20-3-97

W/S filed on behalf of Respondent.

lm  
W  
8/14

19-5-97

There is no representation. List for hearing on 1-7-97.

Member

Vice-Chairman

- 1) W/S stat. has been filed on Respdt no. 4 & 5
- 2) Addl. W/S has been filed on R. 4 & 5
- 3) Reply to the W/S on Respdt no 4 & 5.
- 4) W/S stat. has been filed on Respdt.

lm  
W  
23/5

1-7-97

Left over. List for hearing on 5-8-97.

5-8-97.

Member

Vice-Chairman

Written statement has been filed on R. 1 to 3 by Mr. B.K.Sharma, Aty. Counsel.

30/6

lm  
W

(5)

5

5.8.97

Division Bench is not sitting.

Let it be listed on 3.10.1997 for hearing.

By order

trd

3.10.97

Adjourned to

26.11.97

14

as order

26.11.97

The learned counsel for the parties submit that the case is ready for hearing. List it for hearing on 6.2.1998.

  
Member

  
Vice-Chairman

nkm

11/12

6.2.98

Let the case be listed for hearing on 20.5.1998.

  
Member

  
Vice-Chairman

pg

ms  
6/7

20.5.98

Adjourned to 20.7.98.

By order

20.7.98

On the prayer of Mr M.Chanda, learned counsel for the applicant the case is adjourned to 11.8.98.

  
Member

  
Vice-Chairman

pg

ms  
21/7

w/s, Addl. w/s and Rejoinder has been filed.

5/10

w/s, Addl. w/s and Rejoinder has been filed.

25/11

The case is ready for hearing.

12/12/98

w/s, Addl. w/s and Rejoinder has been filed.

19/5

The case is ready for hearing as required service.

17/7

w/s has been filed  
2) Addl. statement and rejoinder has been filed.

16/8

11.8.98 On the prayer of Mr. M.Chanda, learned counsel appearing on behalf of the applicants the case is adjourned for 10 days.

List on 27.8.98

*[Signature]*  
Member

*[Signature]*  
Vice-Chairman

*W/S, Addl. statement and Refrainder by Smt B.W.*

*SB 26/8*

trd

*SB 12/8*

*W/S, Addl. statement and Refrainder by Smt B.W. filed.*

27.8.98 Leftover. Adjourned to 15.9.98.

*By order*

15.9.98 Mr S. Sarma has made a mention that Mr B.K. Sharma who is in charge of this case is indisposed and is unable to attend court today. Therefore, he prays for two weeks adjournment. Prayer allowed. List it on 17.11.98.

*SB 14/9*

*W/S, Addl. statement and Refrainder by Smt B.W. filed.*

*SB 16/11*

*[Signature]*  
Member

*[Signature]*  
Vice-Chairman

trd

*SB 18/9*

17.11.98 Division Bench is not available. List on 16.12.98 for hearing.

*[Signature]*  
By Order

22-12-98

*There was a C/B Bench at Agri on 16.12.98. Hence placed for orders.*

pg

31.12.98 Present: Hon'ble Mr G.L. Sanglyine, Administrative Member

The case is otherwise ready for hearing. List it for hearing on 19.1.1999.

18-1-99

*Written statement, Addl. - Statement & Refrainder by Smt B.W. filed.*

*SB 18/1/99*

nkm  
2011-99

*[Signature]*  
By order

*[Signature]*  
Member

21-1-99 *parare*

By  
b

22-1-99 Adjourned to 27-1-99

By  
b

27-1-99 *parare*

By  
b

28-1-99 Adjourned to 4-2-99

By  
b

4.2.99. There was a reference.  
Adjourned to 8.2.99.

By order  
Bosi

3-2-99  
Written statement  
Adell. of statement  
& rejoinder by  
bun t. h. s.

2/2/99

8.2.99

Part heard.

List on 11.2.1999 alongwith

O.A. O.A. 276 of 1997.

*b*  
Member

*J.B.*  
Vice-Chairman

trd  
MS  
9/2/99

11-2-99 *parare* to 17-2-99

By  
b

12.2.99

List on 17.2.99 for further hearing.

*b*  
Member

*J.B.*  
Vice-Chairman

16-2-99  
The case is ready  
for hearing.

pg

16/2/99

MS  
15/2/99

17.2.99

Heard in part. Records shall be produced by the Railways.

List on 25.2.99 for further hearing.

*b*  
Member

*J.B.*  
Vice-Chairman

24-2-99  
The case is ready  
for hearing.

24/2/99

MS  
18/2/99

25.2.99 Heard Mr M. Chanda, learned counsel for the applicant. There is no representation on behalf of the Railways. Mr A.K. Roy is present on behalf of the private respondents. Hearing concluded. Judgment reserved.

  
Member

  
Vice-Chairman

trd

24.5.99

7-4-99

Judgment and order pronounced in open Court. Kept in separate sheets. Application is disposed of as indicated in above. No, costs.

*Copies of the Judgment have been sent to the post D/Sec. for issuing. The same to the parties. vide Despatch No. 1865 to 1869 dated 28-5-99.*

  
Member

  
Vice-Chairman

lm

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A.No. 156 of 1996.

DATE OF DECISION... 7-4-1999

Sri Pulak Das & Ors. (PETITIONER(S))

Shri M. Chanda ADVOCATE FOR THE  
PETITIONER(S)

-VERSUS-

Union of India & Ors. RESPONDENT(S)

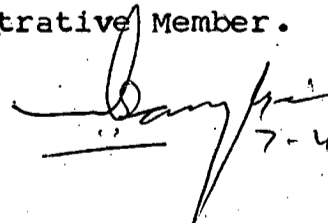
None present for respondents 1, 2 & 3.

Sri A.K. Roy for respondents No. 4 & 5. ADVOCATE FOR THE  
RESPONDENTS.

THE HON'BLE JUSTICE SHRI D.N.BARUAH, VICE CHAIRMAN  
THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Administrative Member.

  
7-4-99

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 156 of 1996.

Date of Order : This the 7th Day of April, 1999.

Justice Shri D.N.Baruah, Vice-Chairman.

Shri G.L.Sanglyine, Administrative Member.

1. Shri Pulak Das,
2. Shri Sunirmal Barman &
3. Shri Sanjib Kumar Pator . . . Applicants.

By Advocate Shri M.Chanda.

- Versus -

1. Union of India  
represented by the Secretary,  
Ministry of Railways,  
New Delhi.
2. The Chairman,  
Railway Recruitment Board,  
Guwahati-1.
3. The General Manager,  
N.F.Railway, Maligaon,  
Guwahati-11. 4
4. Sri Utpal Talukdar,  
Jyotinagar, P.O.Sonapur,  
Dist. Kamrup(Assam).
5. Sri Munindra Kumar Das,  
C/o Milijuli Stores,  
A.E.I.Road, Chandmari,  
Guwahati-3. . . . Respondents.

By Advocate Sri A.K.Roy for  
respondents No.4 & 5.

ORDER

G.L.SANGLYINE, ADMN.MEMNER,

This application has been submitted by 3 applicants with a prayer to allow them to join in this single application under the provisions of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987. Prayer allowed.

2. The three applicants belong to the Boro-Kachari, Barman and Lalung Tribe respectively which are recognised

contd..

as Scheduled Tribes under the Constitution of India for the State of Assam. The respondents No.4 and 5 belong to the Other Backward Classes, namely, Koch-Rajbongshi at the time of advertisement for the following posts by the Railway Recruitment Board, Guwahati.

3. In the Employment Notice No.3/95 which was published on 30.8.1995 stipulating 15.10.1995 as the closing date, the following posts, among others, were advertised :

- 1) Apprentice Permanent Way Inspector Grade-I and
- 2) Apprentice Inspector of Works Grade-I.

One vacancy in each category was reserved for Scheduled Tribes. The applicants submitted their applications to the Railway Recruitment Board within the stipulated time for the posts of Apprentice Permanent Way Inspector Grade-I and Apprentice Inspector of Works Grade-I against the reserved quota for Scheduled Tribes. The candidates belonging to Koch Rajbongshi also applied for the posts against the quota for Other Backward Classes. The written examination for the posts was held on 21.1.1996 and the result was declared on 23.5.1996. The applicants as well as the respondents No.4 and 5 came out successful in the written test. The viva voce test was held on 27.6.1996 and the final result was declared on 17.7.1996 according to Railway Recruitment Board, Guwahati No.RRB/G/CON/155/129 dated 17.7.1996, Annexure-6. The names of the applicants did not appear in the result against the Scheduled Tribe vacancies. On the other hand, respondents No. 4 and 5 were declared successful and empanelled against the Scheduled Tribe vacancies occupying position No. 1 and 2 respectively. The applicants submitted representation dated 22.7.1996, Annexure-8 to the Chairman, Railway Recruitment Board, Guwahati for

reconsideration and cancellation of names of respondents No.4 and 5 from the panel against the Scheduled Tribe quota. Since no action was taken on the representation they had submitted this original application on 7.8.1996.

4. The respondents No.1, 2 and 3 have submitted their written statement. Respondents No.4 and 5 have also submitted their written statement. Final hearing was concluded on 25.2.1999. Mr M.Chanda, learned counsel appeared for the applicants. Mr A.K.Roy, learned counsel appeared for respondents No.4 and 5. There was no representation on behalf of the respondents No.1, 2 and 3.

5. After the written examination was held on 21.1.1996 for the above posts of Apprentice Permanent Way Inspector Grade-I and Apprentice Inspector of Works Grade-I the President of India promulgated an Ordinance on 27.1.1996 which provides for inclusion of Koch-Rajbongshis in the list of Scheduled Tribes in relation to the State of Assam. On 27.3.1996 another Ordinance was promulgated as the Bill could not be passed in Parliament. The third Ordinance was promulgated by the President of India on 27.6.1996 which ceased to operate on 21.8.1996 as the Bill could not be passed in the Parliament. On 9.1.1997 another Ordinance was promulgated. This Ordinance also ceased to operate on 30.5.1997 as the Bill could not be passed in the Parliament.

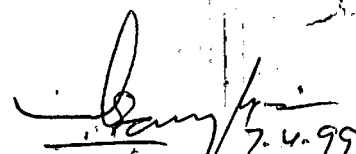
6. We have perused the application and the written statements and heard learned counsel. At present, the Koch-Rajbongshis are no longer in the list of Scheduled Tribes in the State of Assam. We also understand that neither the respondent No.4 nor No.5 has since occupied the advertised vacancies for Scheduled Tribes. We are not in a position to know whether

the applicants were successful in the examination and are liable to be appointed against the aforesaid Scheduled Tribe vacancies immediately after the Respondents No. 4 and 5 had these respondents been excluded from the panel. In the circumstances we are of the view that the matter may be decided by the competent authorities of the respondents No.1, 2 and 3. As a result, we direct the respondents to dispose of the representation dated 22.7.1996 within a period of 90 days from the date of receipt of this order. The applicants may also submit fresh representation individually to the competent authorities of the respondents, if so advised, within 30 days from today and, if such representation is received, the competent authority of the respondents shall dispose of the same within the period of 90 days mentioned above. The respondents No.4 and 5 as well as the applicant may be heard by the competent authority before the order is issued, if necessary.

Application is disposed of with the above directions.  
No order as to costs.



( D.N.BARUAH )  
VICE CHAIRMAN



( G.L.SANGLYINE )  
ADMINISTRATIVE MEMBER

DISTRICT : NAGAON.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
BENCH : GUWAHATI.

(An application Under Section 19 of the Administrative Tribunal Act., 1985.)

O.A. 156 /96.

Shri P.Das & Ors.

-Vs-

Union of India & Ors.

I N D E X

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*Recd by  
B. R. S. Law  
7/8/96*

15  
*P. Das  
The applicants  
P. Das  
B. R. S. Law  
7/8/96*

DISTRICT : NAGAON.

16  
Pulak Das.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH : GUWAHATI.

( An Application Under Section 19 of the  
Administrative Tribunal Act., 1985.)

BETWEEN

1. Sri Pulak Das,  
Son of Sri Praneswar Das, Village-  
Dhamdhama, P.S. Barama, Dist-Nalbari,  
Assam.
2. Sri Sunirmal Barman,  
Son of ~~late~~ Harendra Barman,  
Village-Langthasa, P.S. Lakhipur,  
District-Cachar, Assam.
3. Sri Sanjib Kumar Pator,  
Son of Sri Mukul Pator,  
Village-Borghat Lalunggaon,  
P.O. Tetelisara, P.S. Kampur,  
Dist-Nagaon, Assam.

..... APPLICANTS.

-Versus-

1. The Union of India, Represented  
by the Secretary, Ministry of  
Railways, New Delhi.
2. The Chairman, Railway Recruitment  
Board, Guwahati-1.
3. The General Manager, N.F. Railway,  
Maligaon, Guwahati-11.
4. Sri Utpal Talukdar.  
Jyotinagar, P.O. Sonapur, Dist-Kamrup,  
Assam.
5. Sri Munindra Kumar Das,  
C/o M/s. Milijuli Stores, A.E.I.  
Road, Chandmari, Guwahati-3.

Contd.....2.

17  
Pulak Das.

1. PARTICULARS OF THE APPLICANTS :

- (A) (i) Name of the applicant. :- Sri Pulak Das.
- (ii) Father's name :- Sri Praneswar Das.
- (iii) Designation and office in which employed. :- Unemployed.
- (iv) Office address :- Nil.
- (v) Address for Service of all notices. :- Village-Dhamdhama, MZ - Mibenka, P.S. Barama, Dist-Nalbari, Assam.
- (B) (i) Name of the applicant. ~~xxx~~ cant No.2. :- Sri Sunirmal Barman.
- (ii) Father's name :- ~~Sak~~ Harendra Barman.
- (iii) Designation and Office in which employed. :- Unemployed.
- (iv) Office address :- Nil.
- (v) Address for service of all notices. :- Village-Langthasa, P.S. Lakhipur, Dist-Cachar, Assam.
- (C) (i) Name of the applicant. ant No.3. :- Sri Sanjib Kumar Pator,
- (ii) Father's name :- Mukul Pator.
- (iii) Designation and Office in which employed. :- Unemployed.

- (iv) Office address :- Nil.
- (v) Address for services:- Village-Borghat Lalunggaon,  
all notices. P.S. Kampur,  
P.O. Tetelisara,  
P.S. Kampur,  
Dist-Nagaon, Assam.

2. PARTICULARS OF THE RESPONDENTS :

- (A) (i) Name & designation :- The Union of India, repre-  
of the Respondent sented by the Secretary,  
No.1. Ministry of Railways.  
Rail Bhawan, New Delhi - 1
- (ii) Office address :- As above.
- (iii) Address for services:- As above.  
of all notices.
- (B) Name and designa- :- The Chairman, Railway Recr-  
tion of the uitment Board, Station  
Respondent No.1. Road, Guwahati-1.
- (i) Office address :- As above.
- (ii) Address for servi- :- As above.  
ces of all notices.
- (C) Name and designa- :- The General Manager,  
tion of the N.F. Railway, Maligaon,  
Respondent No.3. Guwahati, Assam.
- (i) Office address :- As above.
- (ii) Address for :- As above.  
services of all  
notices.

3. PARTICULARS OF THE ORDER AGAINST WHICH  
APPLICATION IS MADE :

Contd.....4.

19  
Fulok Das.

- (i) Recruitment, Selection of I.O.W/Gr-I/PW9/Gr-I against employment Notice No.3/95 dated 30.8.95. Category No.1 & 3.
- (ii) Candidates' panel recommended to GM/P/N.F.Railway/MLG in order of Merit vide Memo No.RRB/G/CON/155/129 dated 17.7.96.

-AND-

- (iii) For endorsement of the Fundamental Rights of the petitioners guaranteed under Article 14 and 16 of the Constitution of India and also rights and privileges granted under the relevant Acts., Rules, Circulars, Order or orders.
- (iv) PARTICULARS FOR WHICH THIS APPLICATION IS MADE :  
  
An application Under Section 19 of the Administrative Tribunal Act., 1985 challenging the panel prepared and recommended to the GM/P/N.F./Railway/Maligaon by the Chairman, Railway Recruitment Board, Guwahati vide Memo No.RRB/G/CON/155/129 dated 17.7.96.

The Chairman, Railway Recruitment Board, Guwahati called for application through Employment Notice No. 3/95 dated 30.8.95.

Contd.....5.

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Pulak Das

In pursuance to the above advertisement the Recruitment Board held the written Test on 21.1.96 and the viva-voce test <sup>from</sup> on 24.6.96 to 27.6.96 for the recruitment of Inspector of Works/Gr-I and permanent Way Inspector/Gr.I in scale Rs. 2000-3200/- and prepared and approved the panel of candidates on 4.7.96 and recommended to the General Manager and published/announced on 17.7.96. In the final panel of the above selection it is found that two OBC candidate namely Sri Utpal Talukdar and Sri Munindra Kr. Das under Roll No. 540238 and 540114 have been declared passed against the quota reserve for S.T. and another O.B.C. candidate Sri Sudhir Kumar Ray under Roll No.34084 has also been declared against the S.T.quota.

All the three O.B.C. candidates selected against the S.T.quota ~~were~~ are belong to 'Koch Rajbongshi' community which was a sub-caste listed by the Other Backward Classes (O.B.C.)

The Hon'ble President of India Promulgated an ordinance which was published in Extra-Ordinary Gazette of India on 27.1.96 provided for inclusion of " Koch Rajbongshis " in the list of "Scheduled Tribe" with immediate effect.

The above mentioned three Koch-Rajbongshi candidate submitted their applications before the

Contd.....6.

Plak Dan.

last date of submission i.e. on or before 15.10.95 as O.B.C. candidates . They have appeared in the written ~~and~~ examination as O.B.C. and accordingly their names were recorded as O.B.C. candidates under Roll Nos. 540238, 540114 and 340894 respectively. But in the final selection panel their name have been shown against the ST Quota instead of OBC quota.

4. JURISDICTION OF THE TRIBUNAL :

The applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of the Tribunal.

5. L I M I T A T I O N :

The applicants further declare that the application which is within the limitation prescribed in the Section 21 of the Administrative Tribunal Act., 1985.

6. FACTS OF THE CASE :

The facts of the case are given below :-

(1) The humble applicants are permanent residents of Nalbari, Cachar and Nagaon Districts of Assam, <sup>respectively</sup> in the above mentioned address and are citizens of India and as such they are entitled to all the rights and protections guaranteed under the Constitution of India and the other laws, Acts, Rules, circulars, Orders passed thereunder and they have come before this Hon'ble Tribunal making a common grievance and prayed for a common relief under Rule 4(5)(a) of CAT (Procedure) Rules 1987.

*AKM*

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22

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(ii) That all the humble applicants have passed the Degree of Bachelor of Engineering (B.E) from the Gauhati University, in the year 1995. That all the applicants are belong from the downtrodden " Boro-Kachari, "Barman" and, "Lalung" Tribe respectively which are recognised as " Schedule Tribes " under the Constitution of India (Scheduled Tribes ) Order 1950 as amended (Modification) Order 1956 and ~~Xtribes~~ Scheduled Caste/Scheduled Tribes Order (Amended) Act., 1976.

Copies of the B.E (Civil) Degree certificates and Tribe Certificates of the applicants are annexed herewith and marked as ANNEXURE-1;  
1(a), 1(b), 2, 2(a), 2(b).

(iii) That after having qualified in the Bachelor of Engineering Examination, the applicants were in need and in search of Job on 30.8.95 the applicants found advertisement in the " Assam Tribune " where the then member Secretary/Chairman Railway Recruitment Board, Guwahati called for application through Employment Notice No.3/95 dated 25.8.95 dated of publication 30.8.95 announcing the last date of submission of applications as on 15.10.95. The break up of vacancies of the posts advertised were as under :-

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Pulak Bar.

Name of posts.	Vacancies.			
	UR	OBC	SC	ST
1. Appl. PW.9 Gr-I..... :.....	4	2	1	1
2. " 10W Gr-III	18	10	5	3
3. " 10W Gr-I	3	1	1	1
4. " Asstt. Teacher Gr-I	x	x	1	x
5. Demonstrator.	1	x	1	x

A photostat copy of the advertisement regarding Employment Notice No.3/95 is annexed herewith and marked as ANNEXURE-3.

(iv) That having qualification for the said posts the applicants submitted their applications to the Railway Recruitment Board within the stipulated period of time, before closing date for the posts of PWI Grade-I and 10W Grade-I against the reserved quota for " Scheduled Tribe " and the "Koch Rajbongshi" candidates also applied for the said posts against the " Quota" for other Backward Classes (OBC).

(v) That the written examination for the selection of the above posts was held on 21.1.96. The applicants were called for the same. Call letter/Admit Card were issued and sent to them and the applicants have appeared in the Written Examination in the same venue of i.e. Guwahati Madrassa High School, Paltan Bazar, Guwahati-8 under Roll Nos. 530049, 530063, 530057. As the

Contd.....9.

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applicants belong to S.T.Community so they were allowed to travel Free by Railway in Second Class from their respective home place. The results of the written test were declared on 23.5.96 and published in the Assam Tribune and the applicants came out successful.

Copies of the Admit Cards/Call letters are annexed herewith and marked as ANNEXURES-4,4(a),4(b) respectively.

30.8.95  
15.10.95  
23.5.96  
27.6.96  
27-1-96

(vi) That thereafter the applicants received separate call letter/Admit Card to appear for the Viva-voce test in the Office of the Railway Recruitment Board, Station Road, Guwahati, Assam on 27.6.96 at 2.00 hours. This time also they were allowed to travel free by train from their respective home place, as the applicants belongs to S.T.

It is pertinent to mention here that the candidates other than SC & ST were not allowed to <sup>travel</sup> free by Railway. The OBC including Koch Rajbongshi were also not entitled for the same.

(vii) That the Final Panel of the above Selection was published on 17.7.96 and the same was recommended by the Railway Recruitment Board to the GM/P/N.F.Railway/Maligaon vide Memo No.RRB/a/CON/129 dated 17.7.96.

A copy of the said panel list is annexed herewith and marked as ANNEXURE-6.

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Pulak Das.

(viii) That in the said panel two OBC candidates namely Sri Utpal Talukdar and Sri Munindra Kumar Das under Roll Nos. 540238 and 540114 have been declared passed against the ST quota of 10W Grade-I and PW1 Grade-I and another OBC candidate Sri Sudhir Kumar Ray under Roll No. 340894 has been declared passed against the ST quota of PW 9 Grade-III.

(ix) That the above mentioned two candidate viz. Sri Utpal Talukdar and Munindra Kumar Das have submitted their application forms as OBC candidates and appeared against the OBC quota and accordingly their names were recorded as OBC candidates under Roll Nos. 540238 and 540114. Sri Sudhir Kumar Roy has also submitted his application form as OBC candidate and appeared against OBC quota and accordingly his name was recorded as OBC candidate under Roll No. 340894. But in the result sheet their name were shown against the ST quota inspected of OBC quota, depriving the original and genuine ST candidates.

(X) That, it is pertinent to mentioned here that the above three candidate whose names were published against the ST quota all belongs to " Koch-Rajbongshi " community. The Koch-Rajbongshis are one of the caste included in the list of Other Backward Classes (OBC) in Assam.

Contd....11.

Pulak Das

(xi) That the Hon'ble president of India promulgated an Ordinance which provides for inclusion of 'Koch-Rajbongshis ' in the list of scheduled Tribe which is published under Extra-Ordinary Gazette of India dated 27.1.96 advising the implementation of the Ordinance with immediate effect.

~~xxxx~~ A copy of the said Ordinance is annexed herewith and marked as ANNEXURE-7.

(xii) That the Ordinance has been promulgated by the Hon'ble President of India on 27.1.96. In this case the last date for submission of application for the said post was on 15.10.95 ~~and xxxxxxxx~~ and the written examination was held on 21.1.96. The applicants submitted their forms against the ST quota and the aforesaid three Koch-Rajbongshi candidates as against OBC quota and appeared in the said quota as OBC. Therefore, legally they (OBC) cannot be considered against the ST quota only in the final panel by giving retrospective effect, the Ordinance itself nowhere mentioned for such ~~an~~ a steps.

(xiii) That it is pertinent to mention here that though this ordinance have granted ST status to the " Koch-Rajbongshis " but no where it has mentioned in the Ordinance regarding the mode of implementation or

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Pulak Das.

regarding the facilities and privileges as well as reservation quota in employment to be enjoyed by this community.

(xiv) That the applicants are belong to the Boro Kachari, Barman and Lalung Tribes respectively which are included in the list of scheduled tribe in Assam. All total 23 such main tribes were included in the list of scheduled tribe for Assam. The existing reservation quota provided for ST is earmarked for 23 ST sub-Castes only of the area under the jurisdiction of N.F. Railway. As such in no case Koch-Rajbongshis candidates can be considered either against the existing reservation quota of 18% in local regional basis or against 7 1/2% in all India basis in direct recruitment.

(xv) That the procedure for inclusion of the Koch-Rajbongshis into ST list is incomplete. The Hon'ble President of India promulgated the Ordinance on 27-1-96 and it has already completed six months but bill in this regard has not yet passed in parliament. Moreover different indigenous Tribal Organisation and Political parties have reacted and vehemently opposing the inclusion of the " Koch-Rajbongshis " in the ST list. Different Organisation are strongly opposing the decision to give scheduled Tribe status

to Koch-Rajbongshis. Bandh also observed in the State. So the fate of Koch-Rajbongshis to be included as ST is hanging and in such a state the genuine ST candidate should not be deprived in their due.

(xvi) That the advertisement and written examination for the above parts were done much earlier than the proclamation of the Ordinance in question. The advertisement and the written examination for the selection of the above posts were done much earlier than the proclamation of the Ordinance and the Ordinance has got no retrospective effect, as such, the selection of the above posts cannot be brought within the purview of the Ordinance. Moreover, already 6 months elapsed but bill in regard to inclusion of Koch-Rajbongshis in the list of scheduled Tribe has not yet been passed in Parliament *and it is sent to screening committee only.*

(xvii) That, moreover, the so called selected candidate against the ST quota have submitted their application forms with OBC certificate and considering them to ST is without authority of law and illegal.

(xviii) That the imposition of obligation by giving of the retrospective effect to the Ordinance by selecting the non ST candidate as ST candidate by the Railway Recruitment Board, Guwahati by depriving the

the applicants. in their legal due have violated the Fundamental Rights guaranteed under the Constitution of India and as such the Hon'ble Court may direct the RRB to cancel the Select list published on 17.7.96 forthwith.

(xix) That the applicants have submitted the representation before the Chairman, Railway Recruitment Board, Guwahati on 22.7.96 but the authority is not paying any heed to the applicants.

A copy of the representation dt. 22.7.96 is annexed herewith and marked as ANNEXURE-8.

(xx) That the applicant respectfully state that the Respondents have not yet issued appointment letters on the basis of the ~~xxx~~ said impugned select list dated 17.7.96. Therefore, there is no impediment for staying the operation of the impugned Select list published on 17.7.96 otherwise the applicants shall suffer irreparable loss and injury.

(xxi) That the applicants have every possibility to get the job if the quota for Scheduled Tribes are properly filled up by the genuine ST candidates in pursuance to the above mentioned advertisement.

Contd.....15.

(xxii) That the applicants respectfully submits that the authority was guided by irrelevant and extraneous consideration in this respect and arbitrarily with malafide intention and ulterior motive deprived the applicants from their claim for reservation.

(xxiii) That the applicants demanded justice but the same have been denied to them and hence this application is made bona-fide and for the interest of justice.

7. RELIEFS SOUGHT FOR :

In view of the fact and circumstances stated above the applicants humbly pray that Your Lordships may graciously be pleased to admit this application, call for the records, issue a Rule calling upon the Respondents to show cause as to why the impugned panel bearing Memo No.RRB/G/CON/155/129 dated 17.7.96 should not be modified amended by deleting the names of the Respondents 4 and 5 and consider the empanelment of ST candidates as per application including these applicants. (Annexure-6) in the perspective of the employment notice No.3/95 (Annexure-3) by selecting/appointing them in category 1 and 3 which are still lying vacant and/or pass such further order or other order or orders or other direction as this Hon'ble Court may deem fit and proper and upon such cause or causes being that may be shown and after hearing the parties further be pleased to make the rule absolute and/or pass such other or further orders as Your Lordships may deem fit and proper.

8. INTERIM ORDER IF PRAYED FOR :

It is further prayed that pending disposal of this application Your Lordships may be pleased to pass an order staying the operation of the impugned panel (Annexure-6) dated 17.7.96 to the extent of the empanelment of respondent No.4 and 5, and/or restrained to fill up the said vacancies under category 1 and 3 advertised in the employment No.3/95 dated 30.8.95 in the N.F.Railway.

9. DETAILS OF THE REMEDIES AVAILABLE :

The applicants declare that they have exhausted all the remedies available to them under the relevant Acts and Rule and that they have no other alternative and efficacious remedy available to them except this application.

10. MATTER NOT PENDING WITH ANY COURT :

The applicants further declares that the matter regarding which this applications has been made is not pending before any Court~~of~~ of law or any other authority or any other Bench of the Tribunal.

11. PARTICULARS OF THE POSTAL ORDER IN RESPECT OF THE APPLICATION FEE :

- (i) Number of Indian : 809346644  
Postal Order.
- (ii) Name of the issuing : G.P.O.Guwahati-1.  
P.O.

(iii) Date of issue : 5-8-96  
of the postal  
Order.

(iv) Post Office at : GPO, Guwahati  
which payable.

12. DETAILS OF INDEX :

An index in duplicate containing the details  
of the documents to relied upon is enclosed.

13. LIST OF ENCLOSURES :

Annexure-1; B.E. Pass Certificate of Sri Pulak Das.

Annexure-1(a) B.E. Pass Certificate of Sri Sunirmal  
Barman.

Annexure-1(b) B.E. Pass Certificate of Sri Sanjib  
Kr. Pator.

Annexure-2 : Tribe certificate of Mr. P. Das.

Annexure-2(a) : Tribe Certificate of Mr. S. Barman.

Annexure-2(b) : Tribe Certificate of Mr. S. K. Pator.

Annexure-3 : Advertisement of Employment Notice  
No. 3/95.

Annexure-4 : Written Examination/Call letter/  
Admit card of Mr. P. Das.

Annexure-4(a) : Written examination/Call letter/  
Admit card of Mr. S. Barman.

Annexure-4(b) : Written examination/Call letter/  
Admit card of Mr. S. K. Pator.

Annexure-5 : Viva Voce Call letter/admit card of  
Mr. P. Das.

Annexure-5(a) : Viva Voce call letter/Admit card of  
Mr. S. Barman.

Annexure-5(b) : Viva voce call letter/Admit card of  
Mr. S. K. Pator.

Annexure-6 : Panel dated 17.7.96 recommended by the  
Chairman, Railway Recruitment Board,  
Guwahati.

Annexure-7 : The Gazette of India Extraordinary,  
published on 27.1.96.

Annexure-8 : Representation dated 22.7.96.

V E R I F I C A T I O N

I, Shri Pulak Das, Son of Sri Praneswar Das, Resident of village-Dhamdhama, Nalbari, do hereby declare that I have verified the statements made in Para 1 to 1) in this original application, and same are true to my knowledge and belief and I have not suppressed any material fact. I am also authorised by the other applicants to sign this verification.

Place :- CUWAHATI

Dated :- 7th August, 1996

*Pulak Das*

SIGNATURE

( PULAK DAS )

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Annexure 4

# Gauhati University



Bachelor of Engineering Examination 1994  
(PROVISIONAL CERTIFICATE)

This is to certify that Prabha Das  
(Registration No. 1720 of 1990-91)  
of Assam Engineering College, Gauhati  
Examination Roll No. 399 qualified for the Degree of Bachelor of  
Engineering (B.E.) in this University at the Final Examination held in December  
1994, the special branch in which he/she was examined being Civil  
Engineering and that he/she was placed in the First Class.

*Attested by*  
*R. Mahanta*  
*Adm. Officer*  
*27/8/96*

Gopinath Bardoloi Nagar  
Guwahati-781015 (Assam)

The 6<sup>th</sup> July 1995

B.E.(P)S-93/500/15.2.93

No. 287

*K. Das*  
REGISTRAR

20

Annexure - 1 (a)

GOVERNMENT OF ASSAM  
ASSAM ENGINEERING COLLEGE : GUWAHATI - 13  
DIST. KAMRUP, ASSAM

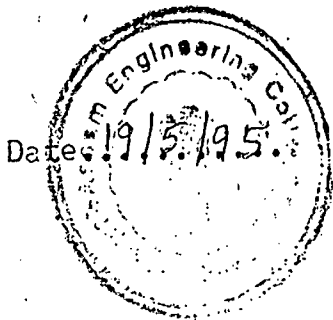
No.....41.....

This is to certify that Shri Suvarnal  
Barman was a student of this college and has  
passed the Degree of Bachelor of Engineering Examination in  
Civil/Mechanical/Electrical/Chemical/Electronics & Tele-Com-  
munication Engineering of the Guwahati University hold in  
.....Dec 1994 in the .....I.....Class.

As a student of this college, his character and con-  
duct have been found to be good.....

He had participated in the extra curricular activi-  
ties noted below.

.....  
.....  
.....



S. A. Barman

✓ PRINCIPAL  
ASSAM ENGINEERING COLLEGE  
GUWAHATI-13  
Principal.

19.5.95

Assam Engineering College  
Jalukbari, Guwahati-13

19/5/95

Robert  
Aklam  
Scholar  
21/8/96

(2)

Annexure 1 (B)

GOVERNMENT OF ASSAM  
ASSAM ENGINEERING COLLEGE : GUWAHATI - 13  
DIST. KAMRUP, ASSAM

No.....4.8.....

This is to certify that Shri Sanjib Kumar  
Patar was a student of this college and has  
passed the Degree of Bachelor of Engineering Examination in  
~~Civil/Mechanical/Electrical/Chemical/Electronics & Tele-Com-~~  
~~munication~~ Engineering of the Guwahati University held in  
.....Dec 1994 in the .....I.....Class.

As a student of this college, his character and con-  
duct have been found to be good...

He had participated in the extra curricular activi-  
ties noted below.

.....  
.....  
.....

S. P. Sharma

PRINCIPAL  
ASSAM ENGINEERING COLLEGE  
GUWAHATI-13  
Principally

Assam Engineering College  
Jalukbari, Guwahati-13

2/6/95

Date.....



Attested

Attested  
2/6/95  
Principally  
2/6/95

22

Annexure 2-2

No. 1470 37

"FORM A"

ALL ASSAM TRIBAL SANGHA

REGD. No. 504/1976-77

Hd. Office : TRIBAL REST HOUSE, PALTAN BAZAR, Gau-8 NALBARI DIST. TRIBAL SANGHA



Address NDTs/Nalbari Date- 3/5/88

★ Pasupati Printers, Nalbari

This is to certify that Sri/Srimati... Pulak Das ...  
 son/daughter/wife of Prameswar Das of village Chandhama (Chulatal)  
 Mouza M. Baka Sub-Division Nalbari Dist Nalbari  
 in the state Assam belongs to Baro Kachari caste/community  
 which is recognized as Scheduled Tribes under the constitution ( Scheduled Tribes )  
 orders. 1950 and Scheduled castes and Scheduled Tribes orders ( Amendment )  
 Act. 1976 As amended by the Scheduled castes and Scheduled Tribes list.  
 ( Modification ) orders 1956 and the Scheduled castes and Scheduled Tribes  
 orders. ( Amendment ) Act 1976.  
 2. Sri/Srimati Pulak Das and his / her family ordinarily  
 resides in village Chandhama (Chulatal) P. O. Miz Chandhama  
 P. S. Baroma Dist. Nalbari  
 in State Assam.

NO. 606  
26/7/88

Countersigned, Nalbari  
Dy. Commissioner, S. D. O. (Civil)

Pulak Das  
President/Secretary 3/5/88  
Nalbari Dist. Tribal Sangha.

Assistant Engineer  
Nalbari Division (Ind)  
Nalbari.

*Handwritten notes:*  
Attention  
D. W. K. ...  
Adro cum  
2/8/96

(29)

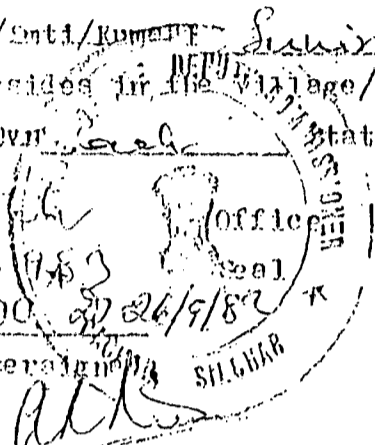
Annexure - 2 (a)

FORM OF CASTE CERTIFICATE.

THIS is to certify that Shri/Smti/Kumari Sunirmal Barman 38  
son/daughter/wife of Sri Narendra Barman  
Vill/Town Langkha P.S. Lakhipur in the Dist/Divn Cochin  
of the State of Assam belongs to the Barman Caste/Tribe  
which is recognised as Scheduled-caste/scheduled Tribe under the  
constitution (Scheduled Tribe) Order, 1950 as amended by the Sched-  
uled Caste and Scheduled Tribe List(modified) Order, 1956.

Shri/Smti/Kumari Sunirmal Barman and his/her  
family resides in the Village/Town Langkha P.S. Lakhipur  
of Dist/Divn Cochin State of Assam.

Place: Silchar  
Date: 26/9/82  
No 1300



[Signature]  
President/Secretary  
District Tribal Council, Silchar.  
Dated \_\_\_\_\_  
District Tribal Council, Silchar

Deputy Commissioner Cochin, Silchar.  
[Signature]  
A.M. Deputy Commissioner  
Cochin, Silchar. 26/9/82

[Handwritten notes]  
218796

Ankur - 2 (b)

# NAGAON DISTRICT TRIBAL SANGHA

(Affiliated to All Assam Tribal Sangha)

Regd No 504 1976-77

Tribal Rest House Guwahati-8

Office : Tribal Rest House, Nagaon - 782001 ( Assam )



## TRIBE CERTIFICATE

This is to certify that Shri/Smti. Sanjib Kumar Fatar  
 son/daughter/wife of Sri. Musul Fatar in village/Town Baraghat Jalung  
 Mouza. Kamputz P. O. Jatelisara P. S. Kamputz  
 District Nagaon in the state of Assam, belongs to Scheduled Tribe, P. S. S.  
 caste/community Jalung recognised as Scheduled Tribes under constitution  
 of India (Scheduled Tribes) order 1950 as ammended (Modification) order 1956  
 & Scheduled Caste/Scheduled Tribes order (Ammended) Act. 1976.

Shri/Shrimati Sanjib Kumar Fatar and his/her family originally  
 resides in Village/Town Baraghat Jalung P. O. Jatelisara District Nagaon  
 in the State of Assam identified by me.

Putliphar Press, Nagaon.

Countersigned.  
 (Deputy Commissioner)  
 Nagaon.  
 Assam



*Handwritten signature and date: 21/8/76*

Roikaraja  
 President/Secretary.  
 Nagaon District Tribal Sangha.  
 Nagaon District Nagaon

25

Answer - B

40

**RAILWAY NOTICE**



RAILWAY RECRUITMENT BOARD : GUWAHATI

Station Road, Guwahati — 781001

Date : 25.8.95

EMPLOYMENT NOTICE NO. 3/95

DATE OF PUBLICATION : 30.8.95

CLOSING DATE : 15.10.95

Applications are invited in prescribed application form obtainable from the important Railway Stations OR in a Proforma enclosed herewith (to be neatly typed in a standard size thick paper, only one side) for the following temporary posts likely to be permanent on the Northeast Frontier Railway. Applications complete in all respects along with required enclosures should be sent to the Assistant Secretary, Railway Recruitment Board, Station Road, Guwahati—7810 01, Assam under certificate of posting so as to reach the Board's office on or before 17.30 hrs. of 15.10.95. The applications can also be dropped in the "Application Box" kept in the RRB office before 17.30 hrs of 15.10.95.

EMPLOYMENT NOTICE NO. AND CATEGORY NO. AGAINST WHICH THE CANDIDATE APPLIES MUST CLEARLY BE WRITTEN ON THE TOP OF THE COVER ENVELOPES POSITIVELY.

Cate- gory No.	Name of the post	Scale of Pay	Stipend during training	VACANCIES				Sex	Period of Training	Age as on 1.9.95
				UR	OBC	SC	ST			
✓1)	Appr. permanent Way Inspector/Grade-I	Rs. 2000-3200/-	Rs. 2000/- P.M.	04	02	01	01	Both	12 months	20 to 30 years
2)	Appr. permanent Way Inspector/Grade-III	Rs. 1400-2300/-	Rs. 1400/- P.M.	18	10	05	03	Both	12 months	18 to 28 years
✓3)	Appr. Inspector of Works/Grade-I	Rs. 2000-3200/-	Rs. 2000/- P.M.	03	01	01	01	Both	12 months	20 to 30 years
4)	Asstt. Teacher Grade-I(Commerce)	Rs. 1640-2900/-				01		Both		20 to 40 years
5)	Demonstrator (Pure Science)	Rs. 1400-2600/-		01		01		Both		20 to 40 years

**EDUCATIONAL QUALIFICATION:**

✓Category No. 1 : Degree in Civil Engineering.

Category No. 2 : Diploma in Civil Engineering. NOTE: Candidates having diploma in Mechanical or Electrical Engineering can also apply and their candidature can be considered in case enough candidates with qualification of Diploma Civil Engineering are not available.

✓Category No. 3 : Degree in Civil Engineering.

Category No. 4 : (i) II Class Master's Degree in Commerce with special paper Banking. (ii) University Degree/Diploma in Education/Teaching. OR Integrated two years Post Graduate course of Regional Colleges of N.C.E.R.T. (iii) Competence to teach through Assamese Medium.

Category No. 5 : (i) IInd class Bachelors Degree with Physics, Chemistry and one subject out of Botany/Zoology. 45% marks can be considered equivalent to IInd Class where there is no demarcation of class in Bachelor's Degree. (ii) University Degree/ Diploma in Education/Teaching OR 4 years integrated Degree course in regional colleges of Education of N.C.E.R.T. (iii) Competence to teach through English and Bengali Medium.

(i) A GENERAL RELAXATION IN UPPER AGE LIMIT FOR ALL COMMUNITIES/CATEGORIES OF CANDIDATES HAVE BEEN GIVEN BY 5 YEARS BE SIDES THE AGE RELAXATION GIVEN IN PARA-2. THIS RELAXATION IS APPLICABLE FOR 2 YEARS WITH EFFECT FROM 4.8.95.

(ii) THE CANDIDATES MUST HAVE ACQUIRED THE ESSENTIAL QUALIFICATIONS AS LAID DOWN AT THE TIME OF SUBMISSION OF APPLICATION. CANDIDATES WHO HAVE YET TO APPEAR AT THE EXAMINATION AND WHOSE RESULTS ARE WITHHELD OR NOT DECLARED ARE NOT ELIGIBLE TO APPLY.

**1. GENERAL INSTRUCTION**

**1.1.) ABBREVIATION USED**

SC— Scheduled Caste, ST—Scheduled Tribe, UR—Un-reserved, OBC—Other Backward Class, IPO— Indian Postal Order, EXSM— Ex-Serviceman, PH—Physically handicapped.

1.2.) The number of vacancies shown may be increased or decreased.

1.3.) SC/ST/OBC candidates can apply against UR posts but they will have to compete with UR candidates. SC/ST/OBC candidates need apply strictly against their respective vacancies only.

**2.) AGE LIMIT**

OFFICE OF COMMANDANT

*Handwritten signature and date: 28/9/95*

(26)

Annexure - 3

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- 5.4.) Attested copy of Mark Sheets and other certificates of educational qualifications.  
5.5.) Attested copy of documentary evidence of age, i.e. H.S.L.C. Admit card etc. -  
5.6.) Attested copy of No Objection certificate from employer, if already employed.  
5.7.) Two self addressed envelopes of size 27.5 x 12.5 cms. with Rs. 2/- postage stamps each pasted.

6) FOR SERVING EMPLOYEES :

- Candidates serving in Govt. Quasi-Admn. Office/organisation and Institutes should apply through proper channel or should apply directly to the RRB/GHY. with NO OBJECTION CERTIFICATE from their employer to avoid delay. The last date for application to reach this office will not be extended on account of any delay in transmitting the application by concerned office. No advance copy of application will be entertained. Applications received after the closing date/hours will not be accepted.
- 7) Separate application is required to be sent for each category, contrary to this, if more than one post is applied for in one application, the same will be rejected.
- 8) INVALID APPLICATION: The applications which suffer from the following deficiencies/irregularities will be summarily rejected. (i) Incomplete/illigible applications or applications made on news-paper cuttings. (ii) Unsigned application. (iii) Without IPO, IPO without post office seal, or IPO for lesser amounts for unreserved candidates/OBC. (iv) Without complete and proper enclosures. (v) Unattested or self attested copies of documents (vi) Without two self addressed envelopes stamped with Rs. 2.00 postage stamps each. (vii) The applications submitted by the candidates who do not fulfil the eligibility criteria will be rejected.
- 8) a) The certificates, postal order, photograph etc. received separately subsequent to the receipt of the application will not be connected with the application, such incomplete application will be rejected summarily.
- 9) Free second class Railway pass as and when admissible is given by the Board to the candidates, who belong to SC/ST community or who are bonafide displaced persons if and when they are called for written examination and interview test. All other candidates called for are to appear at their own cost.
- 10) The date and venue of the, written examination and interview will be fixed by the Board and will be intimated to the eligible candidates in due course. Request for postponement of the examination/Interview and change of centre/venue will not be entertained.
- 11) CANVASSING IN ANY FORM WILL DISQUALIFY A CANDIDATE.
- 12) The decision of the Board in all matters, relating to eligibility, acceptance or rejection of the application, issue of free Railway passes, Penalty for false information, mode of selection, conduct of examination, speed practical test, interview, selection, allotment of posts to selected candidates etc. will be final and binding on the candidates and no enquiry or correspondence will be entertained by the Board in this connection.
- 13) MODE OF SELECTION : The selection will be made on the basis of written examination, speed test/practical test, interview etc. Merely satisfying the educational qualification and the age prescribed itself will not constitute a right to be called for the written examination unless the candidates fulfil other condition/requirements given in the Employment Notice.
- 14) The syllabus for the written examination will be generally in conformity with the educational standards and technical qualifications prescribed for the various posts. The questions will be of objective-cum-subjective nature on general knowledge, General English, General Arithmetics and the related subjects to the respective categories subject to minor variations. The Written test will consist of one sitting of duration 2 to 3 hours.
- 15) The Railway Recruitment Board, at its discretion may hold addl. Written test(s)/Practical/Speed test(s) and/or interview if considered necessary for all or for admitted number of candidates including absentees as may be deemed fit by the Railway recruitment Board.
- 16) The appointment of candidates would be subject to their being found Medically fit in the appropriate Medical classification.
- 17) The selection of the candidates by the Railway Recruitment Board does not confer any right on the candidate for the post.
- 18) The Railway Recruitment Board is not responsible for any inadvertant errors in printing of the notification.
- 19) The Railway recruitment Board is not responsible for any postal delay or wrong delivery.

( I. HANSDAK )

MEMBER SECRETARY

RAILWAY RECRUITMENT BOARD (GUWAHATI)

RAILWAY RECRUITMENT BOARD : GUWAHATI  
APPLICATION FORMAT FOR TECHNICAL AND NON-TECHNICAL CATEGORIES  
(To be filled by the candidate in his/her own handwriting)

To  
The Chairman

Serial No.

*[Handwritten signatures and dates]*  
2/11/2016

28

Annexure - 4

(UNDER CERTIFICATE OF POSTING)

# RAILWAY RECRUITMENT BOARD :: GUWAHATI

Station Road  
Guwahati - 781 001

21-12-95

Date:

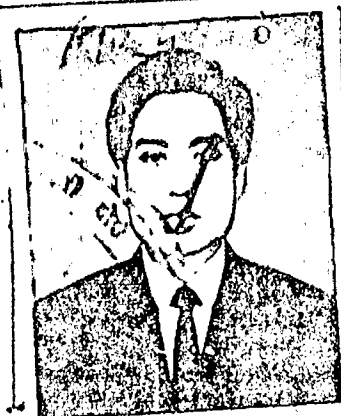
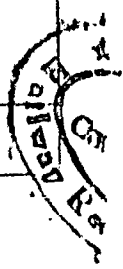
No. RRB/G/41/

To

Shr/Smt.

PULAK DAS

Your ROLL NUMBER is 530049



This is your CALL LETTER/ADMIT CARD

For the written examination for the post of P.W.I./I.O.W. GR - I

IN SCALE of Rs. 2000 - 3200/- under Employment

NOTICE No. 3/95 CATEGORY No. 1.3 on the NORTHEAST FRONTIER RAILWAY.

### PROGRAMME OF WRITTEN EXAMINATION IS AS GIVEN BELOW:-

DATE	DAY	TIME	VENUE
21-01-96	SUNDAY	2:00 PM	Guwahati Madrasa High School, Paltan Bazar, Guwahati - 1.

### The following terms and conditions must be noted for strict compliance.

- You will not be admitted to this written examination without this CALL LETTER/ADMIT CARD and does not itself give any entitlement for selection.
- Your candidature has been accepted provisionally and is subject to check and fulfillment of all conditions laid down in the said Employment Notice.
- If you do not fulfill the conditions as laid down in the said Employment Notice, please ignore this CALL LETTER/ADMIT CARD and do not appear.
- Only the successful candidates in the written examination will be called for the VIVA-VOCE TEST.
- You are to defray your own travelling expense (for UP/OBC candidates).
- Approaching the Chairman, RRB, GHY and other officials of RRB/Guwahati directly or indirectly by a candidate or anybody on his self requesting under consideration for the recruitment will render a candidate liable for disqualification.
- Only the candidates and the persons engaged in conducting the examination will be allowed into the examination premises. Strict discipline and silence must be maintained in the examination/Hall Rooms. Appropriate action will be taken in case of those adopting unfair means in the examination hall, etc.

8. **FOR SC/ST CANDIDATES ONLY:** ON PRODUCTION OF THIS CARD YOU ARE ENTITLED TO TRAVEL FREE BY RAILWAY IN SECOND CLASS FROM NALBARI (STN.) TO GUWAHATI (STN.)

& BACK. THIS PASS IS VALID UPTO 27-01-96

(Authenticity of B's L/No. (NG) II-84/RSC 122 dt. 23.1.84)

For CHAIRMAN

RAILWAY RECRUITMENT BOARD: GUWAHATI.

*Handwritten notes and signatures at the bottom left corner.*

(UNDER CERTIFICATE OF POSTING)

**RAILWAY RECRUITMENT BOARD:: GUWAHATI**Station Road  
Guwahati-781001

Date: 21-12-95

No. RRB/G/41/

To,

Shri/Smt.

SUNIRMAL BARMAN

Your ROLL NUMBER is

530063



This is your CALL LETTER/ADMIT CARD

For the written examination for the post of

I. O. W. GRADE - I

IN SCALE of Rs.

2000 - 3200/-

under Employment

NOTICE No.

3/95

CATEGORY No.

3 (three)

on the NORTH EAST FRONTIER RAILWAY.

**PROGRAMME OF WRITTEN EXAMINATION IS AS GIVEN BELOW:-**

DATE	DAY	TIME	VENUE
21-01-96	SUNDAY	2:00 PM	Guwahati Madrasa High School, Paltan Bazar, Guwahati - 1.

**The following terms and conditions must be noted for strict compliance.**

- You will not be admitted to this written examination without this CALL LETTER/ADMIT CARD and does not itself give any entitlement for selection.
- Your candidature has been accepted provisionally and is subject to check and fulfillment of all conditions laid down in the said Employment Notice.
- If you do not fulfill the conditions as laid down in the said Employment Notice, please ignore this CALL LETTER/ADMIT CARD and do not appear.
- Only the successful candidates in the written examination will be called for the VIVA-VOCE TEST.
- You are to defray your own travelling expense (for UR/OBC candidates).
- Approaching the Chairman, RRB, GHY and other officials of RRB/Guwahati directly or indirectly by a candidate or anybody on his self requesting under consideration for the recruitment will render a candidate liable for disqualification.
- Only the candidates and the persons engaged in conducting the examination will be allowed into the examination premises. Strict discipline and silence must be maintained in the examination/Hall Rooms. Appropriate action will be taken in case of those adopting unfair means in the examination hall, etc.
- FOR SC/ST CANDIDATES ONLY:** ON PRODUCTION OF THIS CARD YOU ARE ENTITLED TO TRAVEL FREE BY RAILWAY IN SECOND CLASS FROM **SILCHAR** (STN.) TO GUWAHATI (STN.) & BACK. THIS PASS IS VALID UPTO **27-01-96**

(Authority Rly Bd's L/No. (NG) II-84/RSC122 dt. 23.11.84)

For **CHAIRMAN****RAILWAY RECRUITMENT BOARD: GUWAHATI.**

*Handwritten signatures and dates:*  
 [Signature] 21/12/95  
 [Signature] 21/12/95  
 [Signature] 21/12/95

# RAILWAY RECRUITMENT BOARD :: GUWAHATI

Station Road  
Guwahati - 781001

Date: 21-12-95

No. RRB/G/41/

To,

Shri/Smt.

SANJIB KUMAR PATAR

Your ROLLNUMBER is 530057



This is your CALL LETTER/ADMIT CARD

For the written examination for the post of

P.W.I./I.O.W. GR - I

IN SCALE of Rs.

2000 - 3200/-

under Employment

NOTICE No.

3/95

CATEGORY No.

1,3

on the NORTHEAST FRONTIER RAILWAY.

### PROGRAMME OF WRITTEN EXAMINATION IS AS GIVEN BELOW:-

DATE	DAY	TIME	VENUE
21-01-96	SUNDAY	2:00 PM	Guwahati Madrasa High School, Paltan Bazar, Guwahati - 1.

### The following terms and conditions must be noted for strict compliance.

- You will not be admitted to this written examination without this CALL LETTER/ADMIT CARD and does not itself give any entitlement for selection.
- Your candidature has been accepted provisionally and is subject to check and fulfillment of all conditions laid down in the said Employment Notice.
- If you do not fulfill the conditions as laid down in the said Employment Notice, please ignore this CALL LETTER/ADMIT CARD and do not appear.
- Only the successful candidates in the written examination will be called for the VIVA-VOCE TEST.
- You are to defray your own travelling expense (for UR/OBC candidates).
- Approaching the Chairman, RRB, GHY and other officials of RRB/Guwahati directly or indirectly by a candidate or anybody on his self requesting under consideration for the recruitment will render a candidate liable for disqualification.
- Only the candidates and the persons engaged in conducting the examination will be allowed into the examination premises. Strict discipline and silence must be maintained in the examination/Hall Rooms. Appropriate action will be taken in case of those adopting unfair means in the examination hall, etc.
- FOR SC/ST CANDIDATES ONLY:** ON PRODUCTION OF THIS CARD YOU ARE ENTITLED TO TRAVEL FREE BY RAILWAY IN SECOND CLASS FROM **KAMPUK** (STN.) TO GUWAHATI (STN.) & BACK. THIS PASS IS VALID UPTO **27-01-96**

(Authority Rly Bd's L/No. (NG) II-84/RSC122 dt. 23.11.84)

For CHAIRMAN

RAILWAY RECRUITMENT BOARD: GUWAHATI.

Station Road  
Guwahati-781001  
Date: 29/15/76

NO. RRB/GEY/41/10

This is your Admit Card/Call letter for  
VIVA-VOCE TEST.

To  
Shri/Smt. Sunimal Barman

Your Roll No. is 530063



You will not be admitted for the Viva-  
Voce Test without this Call letter/Admit Card.  
This call letter however does not itself entitle  
you for selection.

RECRUITMENT SELECTION FOR THE POST OF  
PMI Gr-1 B (or) Gr-1 IN SCALE Rs. 2000-3200/-  
ON THE NORTHEAST FRONTIER RAILWAY, UNDER EMPLOYMENT NOTICE  
NO. 3195 CATEGORY NO. 1611

1. With reference to your application for the post mentioned above  
in response to the Employment Notice cited above, you are hereby  
advised to attend the office of Railway Recruitment Board, Station  
Road, Guwahati-1, Assam on 27-6-76 at 09-00 hrs. for  
Viva-Voce test.

2. You would bring your original Matriculation Certificate and  
Marksheet issued by the competent authority for verification of  
your Date of Birth. You should also bring the original certifica-  
tes and Marksheets of Pre-University, Degree/Diploma issued by the  
respective Board/Council/University along with experience  
certificate. If the original certificates and Marksheets are not  
received from the respective Board/Council/University then  
Provisional pass certificate and Marksheets issued by the respec-  
tive Board/Council/University should be produced at the time of  
Viva-voce test.

3. Your attendance may be required for more than one day (i.e.  
date as mentioned in para 1 above) and you should come prepared  
accordingly.

4. Request for postponement of Date of Viva-Voce test will not  
be considered and no absentee test will be held.

5. If you are in service and have not submitted "No objection  
certificate" you should bring the same now, failing which you  
will not be allowed to appear in the Viva-Voce test.

6. You are to defray your own travelling expenses, for all  
candidates).

7. Approaching Chairman, RRB and or his Secretari directly  
or indirectly by a candidate or any body on his behalf requesting  
undue consideration for the recruitment will render a candidate  
liable for disqualification.

8. FOR SC/ST CANDIDATES :- ON PRODUCTION OF THIS CALL LETTER  
ENTITLED TO TRAVEL FREE BY RAILWAY IN SECOND CLASS (General) gitehar  
(STN.) TO GUWAHATI (STN.) AND BACK. This pass is available  
upto 4-7-76.  
( Authority :- Rly. Bd's Lt. No. E(NG)11-84/BSC/13 dtd. 11.84.

N.B:- You are also directed to bring the photostatic copies of  
all original certificate & marksheets and other certificates  
along with the original at the time of Viva-voce test.

Compared

14/5/76

*[Handwritten signatures and initials]*

*[Handwritten signature]*

22

Annex - 5(a)

(Under Certificate of Posting)

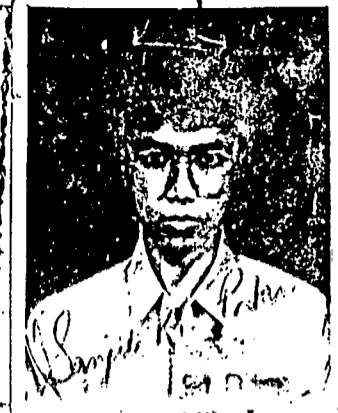
Station Road  
Guwahati-781001  
Date: 28/5/26

RMB/GNY/41/10

This is your Admit Card/Call letter for VIVA-VOCE TEST.

To Shri/Smt. Sanjib Mr. Patra

Your Roll No. is 530057



You will not be admitted for the Viva-Voce Test without this Call letter/Admit Card. This call letter however does not itself entitle you for selection.

RECRUITMENT SELECTION FOR THE POST OF 9991 67-1 IN SCALE Rs 2000-5000 ON THE NORTHEAST FRONTIER RAILWAY, UNDER EMPLOYMENT NOTICE NO. 3/95 CATEGORY NO. 1611

1. With reference to your application for the post mentioned above in response to the Employment Notice cited above, you are hereby advised to attend the office of Railway Recruitment Board, Station Road, Guwahati-1, Assam on 27-6-26 at 10-00 hrs. for Viva-Voce test.
2. You would bring your original Matriculation Certificate and Marksheet issued by the competent authority for verification of your Date of Birth. You should also bring the original certificates and Marksheets of Pre-University, Degree/Diploma issued by the respective Board/Council/University along with experience certificate. If the original certificates and Marksheets are not received from the respective Board/Council/University then Provisional pass certificate and Marksheets issued by the respective Board/Council/University should be produced at the time of Viva-voce test.
3. Your attendance may be required for more than one (i.e. date as mentioned in para 1 above) and you should come prepared accordingly.
4. Request for postponement of Date of Viva-Voce test will not be considered and no absentee test will be held.
5. If you are in service and have not submitted "No objection certificate" you should bring the same now, failing which you will not be allowed to appear in the Viva-Voce test.
6. You are to defray your own travelling expenses (for you & 010 candidates).
7. Approaching Chairman, RMB and or his Secretariat directly or indirectly by a candidate or any body on his behalf requesting undue consideration for the recruitment will render a candidate liable for disqualification.
8. FOR SC/ST CANDIDATES :- ON PRODUCTION OF THIS ADMIT CARD ENTITLED TO TRAVEL FREE BY RAILWAY IN SECOND CLASS (OR (STN.) TO GUWAHATI (STN.) AND BACK. This pass is valid up to 4-2-26. Authority :- Rly. Bd's Lt. No. E(MG) 11-84/RSC/11. Secy. 11. Secy.

Kampur

N.B. - You are also directed to bring the photostatic copies of all original certificate & Marksheets submitted by candidates along with the original at the time of Viva-voce test.

Completed

14/5/26

*Handwritten signatures and initials:*  
A. H. M. Khan  
A. K. M. Khan  
A. M. Khan  
28/5/26

*Official stamp and handwritten text:*  
RMB  
Guwahati

Amx = 5(5)

Under Certificate of Posting

Station Road  
Guwahati-781001  
Date:- 28/4/76

No. 24/G.Y/41/10

This is your admit Card/Call letter for  
VIVA-VOCE TEST.

To  
Shri/Smt. Pulak Das

Your Roll No. is 530049



You will not be admitted for the Viva-voce test without this Call letter/admit Card. This call letter however does not itself entitle you for selection.

APPOINTMENT SELECTION FOR THE POST OF Prvt. Gr-1 to 10th Gr-1 IN SCALE 2000-3200/-  
ON THE NORTHEAST FRONTIER RAILWAY, UNDER EMPLOYMENT NOTICE  
No. 3/95 CATEGORY NO. 1/6/11

1. With reference to your application for the post mentioned above, in response to the Employment Notice cited above, you are hereby advised to attend the office of Railway Recruitment Board, Station Road, Guwahati-1, Assam on 27-6-76 at 9-00 hrs. for Viva-Voce test.

2. You would bring your original Matriculation Certificate and Marksheet issued by the competent authority for verification of your Date of Birth. You should also bring the original certificates and Marksheets of Pre-University, Degree/Diploma issued by the respective Board/Council/University along with experience certificate. If the original certificates and Marksheets are not received from the respective Board/Council/University then Provisional pass certificate and Marksheets issued by the respective Board/Council/University should be produced at the time of Viva-voce test.

3. Your attendance may be required for more than one day (i.e. date as mentioned in para 1 above) and you should come prepared accordingly.

4. Request for postponement of date of Viva-Voce test will not be considered and no absentee test will be held.

5. If you are in service and have not submitted "No objection certificate" you should bring the same now, failing which you will not be allowed to appear in the Viva-Voce test.

6. You are to defray your own travelling expenses for you and candidates.

7. Approaching Chairman, RRB and or his Secretaries, etc. may be approached indirectly by a candidate or any body on his behalf regarding undue consideration for the recruitment will render a candidate liable for disqualification.

8. FOR SC/ST CANDIDATES :- ON PRODUCTION OF THIS CALL LETTER AND ADMIT CARD ENTITLED TO TRAVEL FREE BY RAILWAY IN SECTOR GUWAHATI (STN.) TO GUWAHATI (STN.) AND BACK. This pass is valid up to 7-7-76

Authority :- Dy. Bd's Lt. No. 4(NG)II-84/MSO/122 etc. dt. 21.84.

N.B. - You are also directed to bring the photostatic copies of all original certificate & Marksheets and other certificates along with the original at the time of Viva-voce test.

Completed

*Handwritten signatures and dates:*  
4/5/76  
28/4/76

*Handwritten initials and marks:*  
Ri

38

**RAILWAY RECRUITMENT BOARD, GUMHATI**

NO. RRB/G/CON/155/129

DATED: 17/07/96

**NOTICE**

Sub: Recruitment selection for the post of Inspector of Works/Gr.I & Permanent Way Inspector/Gr.I in scale Rs. 2000-3200/- under Employment Notice No. 3/95 Category No. 1 & 3.

Ref: GM/P/MLG's Indent No. E/227/216/RRB/2 (Rectt.) Pt. II Dt. 8.6.95 & 2.8.95.

Date of Written Test: 21-01-96  
Date of Viva-Voce Test: 27-06-96  
Date of Panel Approved: 04-07-96

27-6-9

The Selection Board held the viva voce test on 27.06.96 for the recruitment of Inspector of Works/Gr.I & Permanent Way Inspector/Gr.I in scale Rs. 2000-3200/- under Employment Notice No. 3/95 Category No. 1 & 3 and has found for P.W.I/Gr. I B (UR-4, SC-1, ST-1, OBC-2) and for I.O.W./Gr. I B (UR-3, SC-1, ST-1, OBC-1) candidates suitable for the said post and their names are recommended to GM/P/N.F. Railway/MLG in ORDER OF MERIT.

**AGAINST U.R. VACANCY**

SN.	ROLL NO.	NAME OF CANDIDATE	MERIT POSITION
1.	540030	ASHOK KUMAR	1
2.	540216	BUDHANSHU BHEKHAR	2
3.	510220	JAMALUDDIN KHAN	3
4.	510179	DIPAK CH. SARMA	4
5.	520182	TAPAS SUTRADHAR	5
6.	510197	BOLLAPUDI KALI PRASAD	6
7.	540148	PRANJAL GOGOI	7

**AGAINST S.C. VACANCY**

SN.	ROLL NO.	NAME OF CANDIDATE	MERIT POSITION
1.	520096	NADEM KISHOR KUMAR SINGH	1
2.	520110	PRADIP KR. DAS	2

*Handwritten signatures and dates:*  
Advocate  
27/8/96

AGAINST S.T. VACANCY

SN.	ROLL NO.	NAME OF CANDIDATE	MERIT POSITION
1.	540238	LITPAL TAEUKDAR	1
2.	540114	MUNINDRA KUMAR DAS	2

AGAINST O.B.C. VACANCY

SN.	ROLL NO.	NAME OF CANDIDATE	MERIT POSITION
1.	540113	MUNINDRA KALITA	1
2.	540177	RANA PRATAP BOBOI	2
3.	540142	RIJUSH GHOSE	3

CHAIRMAN  
RAILWAY RECRUITMENT BOARD, GUWAHATI.

Copy to:

- 1) The GM/P/MLG
- 2) Panel files
- 3) Notice Boards
- 4) Asstt. Secy. ZRRB/GHY
- 5) Recrtt. section ZRRB/GHY

CHAIRMAN  
RAILWAY RECRUITMENT BOARD, GUWAHATI.

*Handwritten signatures and date:*  
2/8/96

5147



# भारत का राजपत्र The Gazette of India

असाधारण  
EXTRAORDINARY

भाग II—खण्ड I  
PART II—Section 1  
प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 17] नई दिल्ली, शनिवार, जनवरी 27, 1996 / भाग 7, 1917  
No. 17] NEW DELHI, SATURDAY, JANUARY 27, 1996 / MAGHA 7, 1917

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS  
(Legislative Department)

New Delhi, the 27th January, 1996/Magha 7, 1917 (Saka)

27-1-96

## THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ORDINANCE, 1996

No. 9 of 1996

Promulgated by the President in the Forty-seventh Year of the Republic of India.

An Ordinance to provide for the inclusion of Koch-Rajbongshi in the list of Scheduled Tribes specified in relation to the State of Assam.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action:

Now, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996.

(2) It shall come into force at once.

Short title and commencement.

*Advocate  
Advocate  
Advocate  
2/8/96*

Amendment of the Constitution (Scheduled Tribes) Order, 1950.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in "Part II.—Assam", under the Heading "II. In the State of Assam-excluding the autonomous districts:-", after item 9 and the entry relating thereto, the following item and entry shall be added, namely:-

"10. Koch-Rajbongshi."

SHANKER DAYAL SHARMA,  
President.

K.L. MUHAMMURTA,  
Secy. to the Govt. of India.

*Handwritten signatures and initials:*  
A. K. ...  
A. K. ...  
S. ...

(37)

To,  
The Chairman,  
Railway Recruitment Board,  
Ghaziabad-1.

Date: 22-7-96.

Sir,

Subj:- Irregularities in selection of IOV/Gr.I/  
PWI/Gr.I against Employment Notice No. 3/95  
dt. 30-8-95, Category No. 1025 1 & 3.

With due respect and humble submission I beg to state that I was one of the candidates appearing for the selection of PWI/IOV/Gr.I as ST candidate against Employment Notice No. 3/95, Category No. 1 & 3. It may be mentioned here that I was qualified in the written examination held on 21-1-96 as per result announced through news paper dt. 23-05-96. Accordingly I was called for viva-voce and appeared on 27-4-96. I am confident that I have done well in both written & viva-voce. But I am sorry to state here that two OBC candidates namely Utpal Talukdar & Himendra K. Das under Roll No. 540278 & 540114 respectively have been declared selected against ST quota of IOV/PWI/Gr.I.

So far I come to know an ordinance has been issued by the President of India which provided for inclusion of Koch-Rajbanshi in the list of Scheduled Tribes which is published under extra ordinary Gazette of India dt. 27-1-96. It may be mentioned here that the last date for submission of application for the said post was on 15-10-95 & written & viva-voce examination was held on 21-1-96 & 27-4-96 respectively. But the ordinance was issued on 27-1-96. It is surprise as to how the Koch-Rajbanshi candidates have been considered against ST quota.

It is also worth mentioning that the above selected candidate appeared against the OBC quota & accordingly their names were recorded as OBC candidates bearing Nos. 540278 & 540114. But just the time of final selection they have been considered against ST quota instead of OBC quota.

Therefore, I request your honour kindly to look into the matter and arrange to cancel the above names of OBC candidates and consider my case since I am a genuine ST candidate and have done well in the both written & viva-voce. So that justice is not denied to me.

Yours faithfully,

Copy to :-

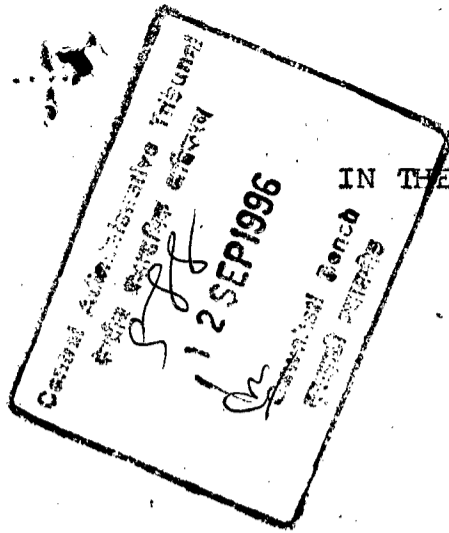
1. CPO/MLG. His Ho is requested kindly to look into the matter, so that genuine ST candidate is not deprived.
2. SPO/DAV/MLG.
3. Secretary, All India ST/ST Ely. Emp. Association, 60/B, Central Coteragah, GH-11.

-4-

Yours faithfully,

Pulak Das.  
Roll No. 530049

*Handwritten notes:*  
DK/MLG  
21/7/96



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : GUWAHATI

IN THE MATTER OF :

O. A. NO. 156/1996

Shri Pulak Das & Others.

- Vs -

Union of India & Others.

- AND -

IN THE MATTER OF :

A written statement on behalf of the  
Respondent No.4 and 5.

The abovenamed respondents begs to state as follows :-

1. That, the abovenamed respondents have been served with copy of the Original Application and after going through the same have understood the ~~contents~~ contents thereof and hence save and accept those statements which are specifically admitted herein all other statements made in the Original application may be deemed to be denied and also those statements which are not borne out of the records are also denied.
2. That, before going in a parawise manner against the Original application, the answering deponent begs to state that the Original Application itself is

Cont ... 2.

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Filed by the respondents No. 14, PS  
through -  
A. K. Roy  
Adho eak.

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not maintainable in as much as it violates the mandatory provision laid down in section 21(1)(b) of the Administrative Tribunal Act. As per the said provision the applicants are required to Wait for ~~six~~ six months after representation, but in the instant case the applicants approached this Hon'ble Court only after 12/15 days of the representation. Besides, the above, only one of the applicants i.e. applicant No.1 made representation, other applicants have not made any representation.

3. That, the answering respondents beg to state that the President of India passed 'The Constitution(Scheduled Tribes) order amendment ordinance 1996' i.e. Ordinance No. 9 of 1996 on 27.1.96 declaring the 'Koch Rajbongshi' as scheduled Tribe with specific instruction that the Ordinance shall come into force at once. Accordingly, the Govt. of Assam issued the notification on 14.2.96 to that effect. As the said Ordinance could not be passed in the Parliament within the period of six months, the President of India issued another Ordinance No. 30 of 1996 i.e. The Constitution (Scheduled Tribes) Order(Amendment) third Ordinance 1996 on 27.6.96 to extend the benefit to the 'Koch Rajbongshi' of Assam as Scheduled Tribes and accordingly the Dy. Secretary to Govt. of Assam, W.P.T & B.C Department issued letter under No. TAD/ST/98/92/Pt-V/11 dated 2.7.96 directing all Deputy Commissioner to act accordingly.

After the first Ordinance dated 27.1.96, the Dy. Secretary to Govt. of Assam W.P.T & B.C.

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Department, directed all the Deputy Commissioner/Sub-Divisional Officer to issue necessary Certificates to all the applicants of such community vide his letter under No. TAD/ST/95/92/144 dated 15.2.96. Hence, the present answering respondents applied for the Scheduled Tribes Certificate and after following the necessary formalities, same were issued to them.

Copies of the notification dated 14.2.96, letter dated 15.2.96 and letter dt. 2.7.96 are annexed herewith as ANNEXURE - A, B & C.

4. That, as in the Employment Notice No. 3/95, issued by the Railway Recruitment Board, Guwahati provided special quota for ST Candidate, the answering respondents after obtaining the ST Certificate, submitted the same to the authority after the written examination and before the viva-voce test. As the Ordinance, itself come into force at once, The Railway Recruitment Board acted accordingly as per the Ordinance and hence there is no illegality in considering the answering respondents as ST Candidate. In the instant case, the applicants have not challenged the validity of the Ordinance and hence they have no locus-standi to raise question about the status of the answering respondent.

5. That, the answering respondents begs to state that as the applicant could not success finally, they approach this Hon'ble Tribunal with motivated in-

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tention and hence this application is not maintainable in the eye of law.

6. That, with regard to the statements made in paragraphs 6(i) to 6(vii) of the Original Application, the answering respondents do not have any comment, however, they deny all the statements contrary to relevant records.

7. That, with regard to the statements made in paragraphs 6(viii), 6(ix) and 6(x) of the Original application, the answering respondents begs to state that though they submitted the application against the employment notice, as other backward classes, later on they claimed the benefit as ST Candidates on the basis of the Ordinance issued by the President of India. After the promulgation of the Ordinance, the answering respondents obtained the ST Certificate and submitted to the same ~~before~~ the Railway Recruitment Board before the viva-voce test held. Be it stated here that the said Ordinance came into force and the date of issuance and hence they are legally entitled to get the benefit as ST Candidates. At present the 'Koach Rajbongshi' are no more in the list of OBC in Assam.

8. That, with regard to the statements made in paragraphs 6(xi), 6(xii), 6(xiii) and 6(xiv) of the application, the answering respondents reiterate that the President of India has the Power under Article 342 of the Constitution of India to ~~specify~~ specify any tribes or

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tribal community or parts of or groups as Scheduled Tribes and hence in the present case also the President of India issued the Ordinance on 27.1.96 declaring the 'Koch Rajbongshis' of Assam as Scheduled Tribes and included the said community in the Scheduled Tribes list. Hence, immediately after the issuance of the said Ordinance, all persons belonging to 'Koch Rajbongshi' of Assam have the right to claim the benefit of the same as a Scheduled Tribes community. In this instant case also, as the selection process was not completed, the answering respondents claimed the benefit as ST Candidates against the existing reservation quota in all respect.

9. That, with regard to the statements made in paragraphs 6(xv), 6(xvi), 6(xvii) and 6(xviii) of the Original Application, the answering respondents begs to state that as the said Ordinance No. 9 of 1996 dated 27.1.96 could not be passed in Parliament within the stipulated period, the President of India issued another Ordinance No. 30 of 1996 on 27.6.96, so that the benefit of ST may be extended to the 'Koch Rajbongshi' as it is evident from the letter dated 2.7.96 issued by the Deputy Secretary, Govt. of Assam, W.P.T & B.C Department. Hence, the question of incompleteness of the Ordinance does not arise.

The answering respondents also reiterate that as the process of selection was not completed, they claimed the benefit as ST Candidates on the basis of the Ordinance and hence it can't be said that the Ordinance has given retrospective effect inno sense.

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10. That, with regard to the statements made in paragraph 6(xix) of the Original Application, the answering respondents begs to state that though the applicants have submitted representation to the authority, inspite of the fact that they have no legal right to agitate in this regard, they have not wait for the reply whatsoever following and extant provision of law and hence Original Application is liable to be dismissed.

11. That, with regard to the statements made in paragraphs 6(xx), 6(xxi), 6(xxii) and 6(xxiii) of the Original Application, the answering respondents begs to state that question of stay order does not invoked in this case in any way. If any such stay order is passed by this Hon'ble Tribunal, that will indirectly meant to stay the Ordinance, though it is admitted fact that the applicants have not challenged the validity of the Ordinance. As the Railway Recruitment Board acted on the basis of the Ordinance, question of illegality does not arise at all, and not to speak of any irrelevancy or extraneous consideration. In fact as the applicant could not come out successfully, finally, they approached this Hon'ble Court after declaration of the result and hence the Original Application has no legal merit for which it can be admitted and is liable to be dismissed with cost.

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V E R I F I C A T I O N

I, Shri Utpal Talukdar, Son of Shri Khagendra Nath Talukdar, aged about 27 years, resident of Village- Baushban, P.O. Sonapur, District - Kamrup(Assam) do hereby verify on behalf of myself as well as also on behalf of Respondent No. 5, the statements made in the above statement of this written statements and affirm that same are true to my knowledge and I sign this verification on this the 8<sup>th</sup> day of September, 1996.

Utpal Talukdar,  
DEPONENT

Dated :

Place :

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- 8 -

Announcement - 11

60

GOVERNMENT OF ASSAM  
DEPT. FOR WELFARE OF PLAINS TRIBES & BACKWARD CLASSES

ORDERS BY THE GOVERNOR  
NOTIFICATION  
DATED DIFPUR, NE 14 - 02 - 1996.

NO. E.E./ST/28/22/142 :- The following Ordinance, namely, The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996 No. 9 of 1996 - promulgated by the President of India on '27th January' 1996 is republished for general information.

" MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS"  
(Legislative Department)

New Delhi the '27th January' 1996/Magha 7. 1917(Saka)

THE CONSTITUTION (SCHEDULED TRIBES) ORDER  
AMENDMENT ORDINANCE, 1996.  
No 9 of 1996.

Promulgated by the President in the Forty Seventh year of Republic of India.

An Ordinance to provide for the inclusion of Koch-Rajbongshi in the list of Scheduled Tribes specified in relation to the State of Assam.

Whereas Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore in exercise of the powers conferred by Clause (I) of article 123 of the Constitution the President is pleased to promulgate the following Ordinance :-

1. (//) This Ordinance may be called the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996. Short title & Commencement
2. It shall come into force at once.

2. THE GAZETTE OF INDIA EXTRAORDINARY (PART-II-SEC.1)

In the Scheduled to the Constitution (Scheduled Tribes) Order 1950, in " part-II-Assam", under the heading "11. In the state of Assam excluding the autonomous districts", after item 9 and the entry relating thereto the following item and entry shall be added namely.

"10 Koch Rajbongshi".

Sd/- CHANKER DINAL CHARMA  
(President).

Sd/- K. L. MOHANPURIA, Secy. to the Govt. of India.

Sd/- P. P. VERMA,  
Comar. and Secy. to the Govt. of Assam.

Amendment of the Constitution (Scheduled Tribes) Order 1950.

Attested by  
G. K. Roy  
Adm. car. 8.9.96

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Memo No. TAD/ST/98/92/142-A, Dated Dispur, the 14th Feb/ 1996.

Copy to:-

1. The Director, Assam Government Press Mamuimaidan, Guwahati-21, He is requested to publish the above notification in an Extra Ordinary Assam Gazettee on 14-02-96, and send 500 (Five hundred) copies thereof positively to the Department. (137 Sp. ...)
2. The P/S to Chief Minister, Assam.
3. The P/S to Chief Secy, Assam.
4. The P/S to Advr. to Chief Minister, Assam.
5. All Administrative Department/ All Heads of Department.
6. All Commissioner of Divisions.
7. All Deputy Commissioner and S.D.-Divisional Officer, Assam.
8. All Principal Secy, Autonomous Council, Assam.
9. The Director, Information and Public Relation, Dispur.

By Order etc.,

~~Signature~~ K/P: K/6

Deputy Secy. to the Govt. of Assam,  
W.P.T. & B.C. Deptt.

Attended by  
O/Roy  
Advo. Ltr  
2.9.96

- 10 -

W.P.T. & B.C. - B 46

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GOVERNMENT OF ASSAM

DEPARTMENT FOR WELFARE OF PLAINS TRIBES AND BACKWARD CLASSES  
DISPUR.

NO.TAD/ST/99/92/144

Dated Dispur, the 15th February/1996.

From : Shri A.R.Laskar, A.C.S.,  
Deputy Secy. to the Govt. of Assam,  
W.P.T. & B.C. Department.

To : All Deputy Commissioner/ Sub-Divisional Officer  
in plain Districts of Assam.

Sub : CASTE CERTIFICATE.

Sir,

In inviting a reference to the above, I am directed to inform you that consequent upon enlistment of Koch-Rajbongshi community in the list of Scheduled Tribes of Assam (excluding Autonomous Districts) vide the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996, the people belonging to said community are entitled to Scheduled Tribes Certificates from the competent authority as per provisions of rules framed under the Assam Scheduled Castes and Scheduled Tribes (Reservation of vacancies in services and posts) Act, 1978.

You are accordingly requested to issue Caste Certificate to applicants from the said Community in respect of applicants who and his/her family ordinarily resides within your jurisdiction, while issuing such certificates you may obtain necessary assistance of President of local units, All Assam Koch-Rajbongshi Sammilani.

Yours faithfully,

~~Signature~~  
Deputy Secy. to the Govt. of  
Assam, W.P.T. & B.C. Department.

Mem. No. TAD/ST/99/92/144-A, Dated Dispur, the 15th February/1996.

Copy to:-

1. The P/S to Chief Minister, Assam, Dispur.
2. The P/S to Adviser to Chief Minister, Assam.
3. The P/S to Chief Secy. Assam, Dispur.
4. Commissioner of Divisions, Assam.

By Order etc.,

~~Signature~~  
Deputy Secy. to the Govt. of  
Assam, W.P.T. & B.C. Deptt.

Attested by  
A.R. Laskar  
8.2.96  
Advocate

-11-

Date

47

GOVERNMENT OF ASSAM  
DEPARTMENT OF LAW, JUSTICE AND COMPANY AFFAIRS

Memo No. TAD/ST/93/92/pt-V/11-A, Dated Dispur, the 02-07-96.

To :-  
The Asst. Secy. to the Govt. of Assam,  
Deputy Secy. to the Govt. of Assam.

Re

All Heads of Department,  
-----  
W.P.T. & B.C. Department (C)

Sub :-  
Promulgation of the Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance 1996 regarding inclusion of Koch Rajbangshi Community in the S.T. list of Assam.

Sir,

I am directed to say that the President has promulgated the Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance 1996 (No.30 of 1996) on 27-06-96 so as to ensure that persons belonging to Koch Rajbangshi Community continue to get the benefits and privileges meant for Scheduled Tribes even after the lapse of the Constitution (Scheduled Tribes) Order (Amendment) Second Ordinance 1996 on 27-06-96. A copy of the Ordinance when received from the Ministry of Law Justice and Company Affairs would be furnished to you in due course.

Yours faithfully,

-----  
Deputy Secy. to the Govt. of Assam,  
W.P.T. & B.C. Department.

Memo No. TAD/ST/93/92/pt-V/11-A, Dated Dispur, the 02-07-96.  
Copy to :-

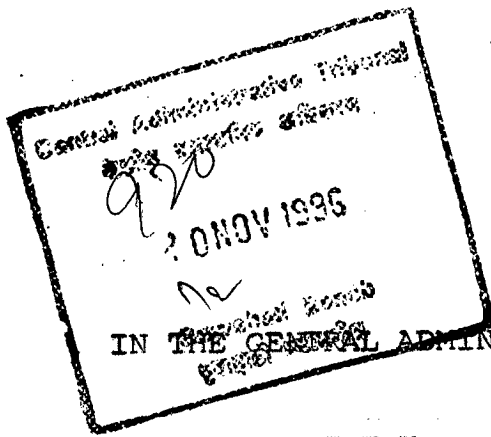
- 1. All Administrative Department, -----
- 2. All Heads of Department, -----

By order etc.,

-----  
Deputy Secy. to the Govt. of Assam,  
W.P.T. & B.C. Department.

Attested by  
Akshay ::  
8.9.96  
Advocate.

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*R. M. Das*  
*P. M. Das*  
20/11/96  
64  
*Pulak Das*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH : GUWAHATI

In the matter of :-

O.A. NO.156/96

Sri Pulak Das and Others.

-Vs-

Union of India and Others

- AND -

In the matter of :-

Rejoinder to the Written Statement

filed by the Respondent No. 4 and 5.

PETITIONER ABOVE NAMED BEG TO STATE AS FOLLOWS :-

- 1) That copy of the written statement filed by the respondent Nos. 4 and 5 was served upon the counsellor of the petitioners. The petitioners have gone through the same and understood the contents thereof. The present deponent has been authorised by the two other petitioners to file a re-joinder against the written statement filed by the respondent No. 4 and 5.
- 2) That the statement which are not specifically admitted by the deponent shall be deemed to have been denied by the petitioners. The statements which are not supported by material on record are also denied by the deponent.
- 3) That this petition is against an order indicating the merit position of empanelled candidates belonging to Schedule Tribe quota.

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Respondent No. 4 and 5 have been figured as number 1 and 2 of the empanel candidates. Neither of these two candidates can claim any post which are reserved for ST Quota. Their inclusion in the panel is illegal. If these two persons were not included in the panel than any two these petitioners would have secured first and second position in the ~~merit~~ merit list. This fact could easily be established.

The Railway Recruitment Board used different Code numbers to indicate categories belonging to different Castes. First two figure of the ~~xxxxxxx~~ respective Roll Nos ~~indicate~~ indicate a particular Category. If Roll No start with the figure 51 it will indicate the person concern belong to Un reserve Category. If it starts with the figure with 52 than it will indicate the person concern hails from Schedule Caste Community. If it starts with 53 than it will indicate that the person concern hails from Schedule Tribe Community. If it starts with 54 then it will indicate that the person concern hails from Other Back ward Class (O.B.C )

- 4) That the present Petition deals with the appointment with regard to the post reserved for S.T Quota. The respondent Nos. 4 and 5, two Koch Rajbongshi Candidates are belonging to OBC Community which is evident from its Roll Numbers i.e 540238 and 540114. Six Candidates from ST Community passed in the Written Examination.

There Roll Nos are as follows 530004, 530049, 530049, 530057, 530063 and 530065 out of these six (6) Candidates Four persons including petitioners appeared in the interview . Roll Nos. of these persons are as follows, 530004, 530049, 530057, and 530063. So had these respondents were not reserved for ST Quota the petitioners would have a fair chance to be figures as at serial No. 1 and 2 of the merit position. The petitioners have been adversely affected by the wrong inclusion of respondent Nos. 4 and 5 in the panel prepared for ST Candidates.

- 5) That the statement made in paragraph 2 of the written statement are totally misconceived and misplaced, and the deponent begs to state that the application filed by the petitioners is maintainable .
- 6) That the statement made in paragraph 3 are matter of record and deponent does not admit any thing which are contrary to or inconsistent with material on record.
- 7) That the statement made in paragraph 4 are deponent begs to state that the ordinance in question is very clear. It would operate from the date of its promulgation . It cannot Operate retrospectively. The advertisement was issued on 30-8-95.

- 8) That the statement made in paragraph 5 is totally incorrect ,it is not at all based upon material on record. The petitioners were successfully passed the Written examination They were called for interview. ~~in the panel~~ They were also included in the panel for the post reserved for ST Quota as there were 2 (two) post were reserve for ST Quota , the respondent published the name of two persons whose name were purportedly shown against serial Number 1 and 2,i.e respondent Nos. 4 and 5 . These two respondent No.4and 5 are from the Koch - Rajbongshi Community which were treated as O.B.C Community that by virtue of this ordinance the Koch-Rajbongshi Community has been treated as Scheduled Tribe Community but the Conversion of this Koch- Rajbongshi Community would Operate from the date of ordinance.As the post in question were notified prior to the date of Promulgation of Ordinance ,the respondents cannot claim those posts . Even the respondent cannot claim themselves to be the member of S.T Community because ~~xxxxx~~ their claim~~x~~ is based upon the Certificates issued by Koch- Rajbongshi ~~or~~ Sammilani who are not at all Competent.

- 1-2
- 68 Pulak Das
- 9) That as regard the statement made in paragraph 7 the deponent begs to state respondents so called certificates issued by Koch-Rajbongshi Sammilani has no force. That apart as the ordinance in question does not operate retrospectively the respondents cannot claim any post which were notified before the date of Promulgation of the Ordinance.
- 10) That the statement made in paragraph 7 fortifies the claim of the petitioners, that respondents appeared in the Written examination as O.B.C, Candidate only after publication of result of Written examination the respondent claimed themselves as members of Schedule Tribe Community. The Railway Authority ~~an~~ Committed an error apparent on the ~~for~~ force of the record by considering them as members of Scheduled Tribe Community on the basis of Wrong assumption that the Ordinance Operated retrospectively.
- 11) That with regard to the statement made in paragraph 8 the deponent begs to submit that appointment would be covered by the law in force at the notification of the posts. These posts were notified on 30-8-95 at that time Koch -Rajbongshi Community was not considered as reason Schedule Tribe Community even at the time of written examination, they were not *considered* as Schedule Tribe, so respondents claim over the posts as being members of Schedule Tribe Community is not

at all tenable in law .

- 12) That the statement made in paragraph 9 is not correct and the deponent denied the same. The Ordinance ~~fix~~ for conversion of Koch-Rajbongshi Community as Scheduled Tribe was Promulgated on 27.1.96 period of this ordinance was expired on 28.7.96 it has not been replaced by an out of parliament. So at present members of the Koch-Rajbongshi Community cannot have a right to claim themselves to be the member of Scheduled Tribe Community .In this regard Railway Board also sought for a clarification from the Ministry of Welfare Govt. of India, vide their letter dtd. 15.9.96.

A copy of the letter is annexed hereto with and marked as Annexure -(1)

- 13) That the contention raised in the Written statement is totally ~~mis~~ conceived and Misplaced .The applicant has not challenged the validity of the ordinance promulgated by the President of India in exercise of power under Article 123 of Constitution of India Applicants contention before this Hon'ble Tribunal is that the said Ordinance in Question is not at all in this case as it does not operate retrospectively.

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Pulak Das

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VERIFICATION

I, Sri Pulak Das, son of Sri Praneswar Das,  
Resident of Villege - Dham Dhama, Nalbari, do hereby  
declare that I have verified the statements made in para  
1 to 13 in this application ,and same are true to my  
knowledge and belief and I have not suppressed any  
material fact. I am also ~~xx~~ authorised by other applicants  
to sign this verification.

Place : Ananchahi

Pulak Das  
Signature.

Dated :- 20/11/26

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Phulkar

ANNEXURE :- (1)

No. 94-E(SCT) I/31/2

13.09.96

OFFICE MEMORANDUM

The undersigned is directed to draw your attention to the Presidential Ordinance Promulgating the Constitution (ST) Orders (Amendment) 3rd Ordinance 1996 ( No.30 of 1996) dated 27.1.1996 notified by the Government of Assam. vide No.DAD/ST/98/92/142 dt. 14.2.96 (copy enclosed) conferring the status of Scheduled Tribe on Koch-Rajbon gshi Community in Assam (excluding the autonomous districts). The presidential Ordinance is promulgated normally for a period of 6 months and is required to be replaced by an Act passed by the Parliament. Therefore , it is assumed that the said ordinance has lapsed w.e.f. 28th July 1996 since it has not been replaced by an Act of parliament . In view of this, clarifications on the following issue are sought :-

- (i) Whether those applicants who have applied before the notification of the above ordinance can be allowed ST status ;and
- (ii) Even during this 6 months period of promulgation of Presidential Ordinance , somebody may have been selected and not offered appointment due to the lapse of the Ordinance ;and whether he can claim the reserved post on the basis of selection made by anyone;

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Prakash Das



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It is requested that the matter may kindly be treated as urgent and the issues may kindly be clarified at the earliest.

Sd/-

(Ram Prakash)

Ministry of Welfare,  
Government of India.

Exe. Director, Estt(Res)

Dated , 12-9-96

(Attn Shri A.M.Khan, Director)

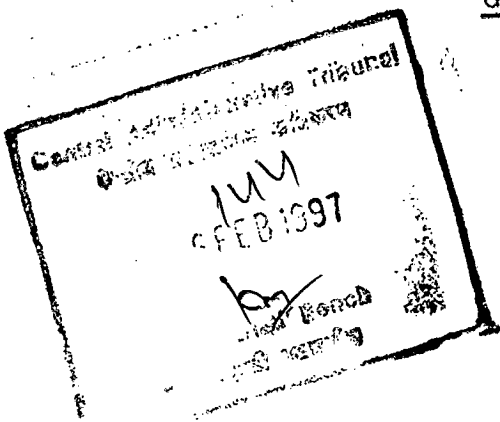
Shanti Bhawan,

New Delhi - 110001

57

Filed by the respondents  
through -  
A.K. Singh  
Advocate.  
4.2.97.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH



IN THE MATTER OF :

O.A.No. 156/96

Shri Pulak Das & ors.

- Vs -

Union of India & ors.

- AND -

IN THE MATTER OF :

An additional Statements on  
behalf of the Respondents  
No. 4 and 5.

The above named respondents begs to state as follows :-

1. That the above named respondents states that the Constitution (Scheduled Tribes) order (Amendment) Third ordinance 1996 which was promulgated by the president of India on 27.6.96, could not be passed in the House of people and hence the same became ceased to operate on 21.8.96.

2. That considering the necessity to give effect to the provisions of the said ordinance and to validate the action taken under the same, the president of India pleased to pass another ordinance on 9.1.97 namely " The Constitution (Scheduled Tribes) order (Amendment)

Uppal Talukdar

Contd..... 2/-

ordinance 1997" No. 3 of 1997. On the basis of the said ordinance, The Govt of Assam has issued one notification Dated 20.1.97, the copy of which is annexed herewith as Annexure- 'X'.

3. That the respondents begs to submit that as per the aforesaid new ordinance, these respondents are entitled to get the benefit as a Schedule tribe and hence the original application filed by the applicants is not maintainable and is liable to be dismissed.

4. That this petition is made bonafide and for the ends of justice.

VERIFICATION:

I, Shri Utpal Talukder, son of Shri Khagendra Nath Talukdar, aged about 27 years resident of vill.- Banshan, P.O.- Sonapur Dist.- Kamrup (Assam) do hereby verify the statements made above and affirm that the same are true to my knowledge .

And I sign this verification on this the  
4th day of Feb . 1997.

Utpal Talukdar

GOVERNMENT OF ASSAM  
DEPARTMENT FOR WELFARE OF PLAINS TRIBES AND BACKWARD CLASSES  
DISPUR::GUWAHATI::6

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur, the 20-01-1997.

MINISTRY OF LAW AND JUSTICE  
(Legislative Deptt.)

New Delhi, the 9th January 1997/Pousa 19, 1918 (Saka)

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT)  
ORDINANCE, 1997

No. 3 OF 1997

Promulgated by the President in the Forty Seventh Year  
of the Republic of India.

An Ordinance to provide for the inclusion of Koch Rajbongshi in  
the list of Scheduled Tribes specified in relation to the State  
of Assam.

WHEREAS the Constitution (Scheduled Tribes) Order (Amendment) Ordinance  
No. 1 of 1996 to provide for the aforesaid matter was promulgated by the  
President on the 27th day of January 1996.

AND WHEREAS the Constitution (Scheduled Tribes) Order (Amend-  
ment) Bill, 1996 was introduced in the House of the people to re-  
place the said Ordinance, but had not been passed and had lapsed  
due to the dissolution of the House of the people.

AND WHEREAS for giving continued effect to the provision of  
the said Ordinance, the Constitution (Scheduled Tribes) Order  
(Amendment) Second Ordinance, 1996 was promulgated by the President  
on the 27th day of March, 1996.

AND WHEREAS for giving continued effect to the provisions of  
the said Ordinance, the Constitution (Scheduled Tribes) Order  
(Amendment) Third Ordinance, 1996 was promulgated by the President  
on the 27th day of June 1996.

AND WHEREAS the Constitution (Scheduled Tribes) Order  
(Amendment) Bill, 1996 was introduced in the House of the People  
and could not be passed.

Confid. .... 2/-

*Attorney  
General  
Advocate  
5.2.97*

AND WHEREAS the Constitution (Scheduled Tribes) Order (Amendment) third Ordinance 1996 ceased to operate on the 21st day of August 1996.

AND WHEREAS it is considered necessary to give continued effect to the provisions of the Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996 and to validate the action taken under the said Ordinance.

AND WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now THEREFORE in exercise of the powers conferred by Clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance

Short title and com.

1. (1) This Ordinance may be called the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1997.

(2) It shall be deemed to have come into force on the 27th day of January 1996.

Amendment of the Constitution (Scheduled Tribes) Order 1950.

2. In the Schedule to the Constitution (Scheduled Tribes) Order 1950 (Hereinafter referred to as the principal Order) in "part-II Assam" under the heading "II. In the State of Assam excluding the autonomous districts - after item 9 and the entry relating thereto the following item and entry shall be added, namely -

"10 Koch Rajbongshi "

Valid on.

3. Notwithstanding the fact that the Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance 1996 has ceased to operate, the inclusion of Koch Rajbongshi in the Constitution (Scheduled Tribes) Order, 1990 shall be deemed to have been made by this Ordinance and shall be deemed to be as valid and effective as if the amendment made by this Ordinance had been in force at all material times.

Sd/- SHANKAR DAYAL SHARMA,  
President

Sd/- K.L. MOHANPURIA,  
Soc. to the Govt. of India

Sd/- P.P. Varma,  
Commt. and Socy. to the Govt. of Assam, WPT & BC Department, Dispur.


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( 3 )

Memo No. TAD/ST/98/92/11/183-A Dt. Dispur, the 20th Janu'97.

Copy to :-

1. The Director, Assam Government Press Bamunimaidan, Ghy-21  
He is requested to re-publish the Notification in the  
Assam Gazettee and send 200 copies to this Department.
2. All Administrative Department, Dispur.
3. All Heads of Department, Assam.
4. All Deputy Commissioner.
5. All Sub-Divisional Officer(C)

By order etc.,

  
Deputy Secy. to the Govt. of Assam,  
WPT & BC Department.

###

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH.

21 MAR 1997  
RECEIVED  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

62  
Filed by me respondents  
through  
B. Mohanta  
Advocate  
21-3-97  
To Secy. Assn. Guwahati  
Advocate

Chief Personnel Officer (CPO)  
Dy. Chief Personnel Officer (Dy. CPO)  
To Secy. Assn. Guwahati  
Advocate  
21-3-97  
701011  
Guwahati, Assam 781011

IN THE MATTER OF :-

O.A. No. 156 of 1996

Shri P. Das & Ors. ... Applicants.

Vs.

Union of India & Ors. ... Respondents.

AND

IN THE MATTER OF :-

Written statements for and on  
behalf of the respondents.

The answering respondents beg to state as follows :-

1. That the answering respondents have gone through a copy of the application filed by the applicants and have understood the contents thereof.
2. That save and except the statements which are specifically admitted here-in-below, other statements made in the application are categorically denied. Further the statements which are not borne on records are also denied.
3. That with regard to the statements made in paragraphs 6.I to 6.II of the application, the answering respondents do not admit anything contrary to relevant records of the case.

Contd....2

Reviewed copy  
21-3-97

Reviewed  
21-3-97

4. That with regard to the statements made in paragraph 6.III of the application it is stated that the applications were invited in prescribed application for the post of IOW/PWI Gr.I against Employment Notice No. 3/95 Category No. 1 and 3 dtd 25.8.95 and published in the leading News Paper(s) of North East Region including Assam Tribune dtd 30.8.95. The last date of submission of application was 15.10.95.

Vacancy position in details are given below :

Cat. No.	Name of the post.	Scale of pay.	Stipend during Trg. P.M.	UR	OBC	SC	ST	Total.
1.	Appr. PWI/Gr.I	2000-3200/-	2000/- P.M.	04	02	01	01	= 8
2.	Appr. PWI/Gr. III.	1400-2300/-	1400/- P.M.	18	10	05	03	= 36
3.	Appr. IOW/Gr.I	2000-3200/-	2000/-	03	01	01	01	= 6

5. That with regard to the statements made in paragraph 6.IV of the application, it is stated that the applicants submitted their applications for the post of IOW/PWI Gr.I and PWI/Gr.III to Railway Recruitment Board within the stipulated period against the reserved quota for Scheduled Tribe and Koch Rajbangshi as OBC.

6. That with regard to the statements made in paragraph 6.V of the application, the answering respondents state that the written examination for the post of PWI/IOW Gr.I and PWI/Gr.III was held on 21.1.96 and the applicants bearing Roll No. 530049, 530063, 530057 also appeared in the written

63  
By C. V. Personnel Officer (M) P. P. O. No. 530049, 530063, 530057  
P. P. O. No. 530049, 530063, 530057

examination at Guwahati Madrasa High School/Paltan Bazar Guwahati-8. The second class free passes also issued with the call letters to cover the journey from their respective home places to Guwahati and back as per extant rules. The candidates are belonging to SC/ST community. The result of written test was published through RRB's No. RRB/G/CON/155/129 dtd 21.5.96 and subsequently published the said result on 23.5.96, in the Ass am Tribune also. The applicants were declared successful.

7. That with regard to the statements made in paragraph 6.VI of the application, it is stated that the call letters were issued to the successful candidates in the written test to appear for viva voce test in the office of Railway Recruitment Board on 27.6.96 at 9.00 hrs. Free passes were also issued this time to SC/ST candidates only to cover the journey from their respective home place to Guwahati and back.

8. That with regard to the statements made in paragraph 6.VII of the application, it is stated that the selection was published on 17.7.96 by Railway Recruitment Board and sent to General Manager(P)/N.F. Rly./Maligaon vide letter No. RRB/G/CON/155/129 dtd 17.7.96.

9. That with regard to the statements made in paragraph 6.VIII of the application, the answering respondents

Contd....4

64  
✓  
C. J. S. S.  
Personnel Officer (N.F.)  
N.F. Rly., Maligaon-781011.  
N.F. Rly., Guwahati-781011.

beg to state that Shri Utpal Talukdar and Shri Manindra Kr. Das having Roll No. 540238 and 540114 have been declared passed against the post of IOW/PWI Gr.I and Shri Sudhir Kr. Roy, Roll No. 340894 declared passed for the post of PWI Gr.III. The above mentioned two candidates have applied against OBC quota and later on also applied against OBC quota, but in terms of Railway Board's letter No. 94-E(SCT)1/B1/3 dtd 8.3.96 circulated vide GM(P)/Maligaon's letter No. E/227/RESV/O/Pt.V dtd 29.3.96 in connection with the Constitution (Schedule Tribes orders amendment) Ordinance, 1996, for the inclusion of Koch-Rajbangshi community in the list of STs in Assam, the candidates were declared passed against ST quota for the post of IOW/PWI Gr.I and III in lieu of OBC candidates by virtue of their merit position. The photocopy of GM(P)/Maligaon's letter is enclosed herewith as ANNEXURE 'A'. The copies of final panel of PWI/IOW Gr.I & III are annexed as ANNEXURES B-1, B-2, C-1 and C-2 respectively.

10. That with regard to the statements made in paragraph 6.IX of the application, it is stated that in view of ordinance for inclusion of Koch-Rajbangshi (OBC) community in the list of ST in Assam, the candidates bearing Roll No. 540238, 540114 and 340894 were finally selected against ST quota for the post of IOW/PWI Gr.I and PWI/Gr.III respectively by virtue of their merit position.

11. That with regard to the statements made in paragraphs 6.X and 6.XI of the application, the answering respondents do not admit anything contrary to relevant records of the case.

Ctd....5

CS  
Personnel Officer (NOR)  
F. Ry., Guwahati-781001.

12. That with regard to the statements made in paragraph 6.XII of the application, it is stated that the last date of receiving the applications for the post of IOW and PWI/Gr.I and III was 15.10.95 and it was extended upto 3.11.95 subsequently. The written test held on 21.1.96 at Guwahati. In view of Railway Board's letter No. 94-E(SCT)/I/31/3 dtd 8.3.96, the OBC candidates belonging to Koch-Rajbongshi(OBC) were considered against the ST quota in the final panel as per GM(P)/Maligaon's letter No. E/227/RESV/0/Pt.V dt 29.3.96 regarding benefits awarded for the Koch-Rajbongshi community of Assam.

13. That with regard to the statements made in paragraphs 6.XIII of the application, it is stated that as per directives of Railway Board issued vide letter No.94-E(SCT)1/31/3 dtd 8.3.96 and GM(P)/Maligaon's circular No. E/227/RESV/0/Pt.V dtd 29.3.96, members of Koch-Rajbangshi are allowed to derive benefit as admissible to the ST.

14. That with regard to the statements made in paragraphs 6.XIV and 6.XV of the application, ~~with~~ while reiterating the statements made here-in-above, the answering respondents do not admit anything contrary to relevant records of the case.

15. That with regard to the statements made in paragraph 6.XVI of the application, it is stated that the advertisement and written examination held before the receiving of Railway Board's letter No. 94-E(SCT)1/31/3 dtd 8.3.96. The viva voce test was held in the month of

June '96 after receiving the Railway Board's letter circulated by GM(P)/MEligaon's vide letter No. E/227/RESV/O/Pt.V dtd 29.3.96 to accord the benefit to Koch-Rajbongshi communities as Scheduled Tribes. The candidates bearing Roll Nos. 540238, 540114 and 340894 for the post of IOW/PWI Gr. I and PWI Gr.III were selected against ST quota.

16. That with regard to the statements made in paragraphs 6.XVII and 6.XVIII of the application, the answering respondents reiterate and reaffirm the statements made here-in-above.

17. That with regard to the statements made in paragraph 6.XIX of the application, it is stated that on receipt of the representation on 22.7.96, the Chairman, Railway Recruitment Board, Guwahati had personally taken up the matter with the Railway Board for further clarification about the directive of Railway Board's letter No. 94-E(SCT)1/31/3 dated 8.3.96.

18. That with regard to the statements made in paragraphs 6.XX and 6.XXI of the application, the answering respondent do not admit anything contrary to relevant records of the case.


19. That with regard to the statements made in paragraph 6.XXII of the application, it is stated that the Rly. Recruitment Board is guided by various rules and directives of Railway Board and the facts stated in para 6.XXII is denied.

20. That with regard to the statements made in paragraph 6.XXIII of the application, the answering respondents do not admit anything contrary to relevant records of the case.

21. That under the facts and circumstances stated above, the instant application is not maintainable and liable to be dismissed.

VERIFICATION.

I, Shri C. Saikia, aged about 32 years, by occupation Railway Service, working as Deputy Chief Personnel Officer of the Northeast Frontier Railway administration, do hereby solemnly affirm and state that the statements made in paragraphs 1 and 2 are true to my knowledge, those made in paragraphs 3 to 20 being matters of records are true to my information and the rests are my humble submission before this Hon'ble Tribunal.

  
18/3/57  
✓  
DEPUTY CHIEF PERSONNEL OFFICER  
NORTHEAST FRONTIER RAILWAY  
MALLIGAON :: GUWAHATI  
FOR & ON BEHALF OF  
UNION OF INDIA.

कर्मिक अधिकारी (पर्सनल)  
W C 4 Personnel Officer (W.C.)  
10 हा. रेलवे, गुवाहाटी-781011  
N F Ry., Guwahati-781011

N.F. RAILWAY

Office of the  
GENERAL MANAGER (P)  
Gauhati-11.

NO: E/227/Resv/O/Pt.V ::

Dated 29.3.96

To,  
All HODs,  
All DEAs & DEM(P)s,  
All DAOs, WAOs/NBQ, DBWS,  
All Controlling Officers of non-divisionaled  
offices,  
GS/NFRMU & NFREU/PNO with 20 spare copies.  
GS/ASSCTREA/MLG.

Sub : The constitution (Scheduled Tribe Orders (Amendment)  
Ordinance 1996, inclusion of Koch-Rajbangshi Community  
in the list of Scheduled Tribes in Assam.

---

Enclosed please find herewith a copy of Rly.Bd's letter No.  
94-E(SCT)I/31/3 dt. 8th March, 1996 wherein a copy of Ministry of  
Welfare's circular No.12016/17/81-SCD(R/Cell)Assam dated 31st Jan/96  
along with a copy of the Constitution (Scheduled Tribe) orders  
(Amendment) Ordinance, 1996 has been forwarded.

This is for your information and compliance please.

Encl: 1(one)

Sd/-  
for GENERAL MANAGER (P)/MLG

(Copy of Rly.Bd's letter No.94/E(SCT)I/31/2 dt. 8.3.96 addressed  
to GM/All Indian Rlys. No.12016/17/81-SCD(R/Cases), Assam, Govt. of  
India, Ministry of Welfare/Kalyan Mantralaya).

Sub : The Constitution (Scheduled Tribes) Orders (Amendment)  
Ordinance, 1996 for the inclusion of Koch-Rajbangshi  
Community in the list of STs in Assam.

---

Sir,

I am directed to enclose a copy of the Constitution (STs) Orders  
(Amendment) Ordinance, 1996 on the above subject and to request you  
that this may be brought to the notice of the concern authorities  
so as to enable the members of these communities to derive benefits  
as admissible to the Scheduled Tribes.

Yours faithfully,  
Sd/- Dr.R.K.Srivastava,  
Director.

THE GAZETTE OF INDIA. REGISTERED NO:DL-33004/  
96

Extraordinary  
Pt.II Section I  
PUBLISHED BY AUTHORITY

171 NEW DELHI, SATURDAY, JANUARY 27, 1996/MAGHA 7, 1917.  
Separate paging is given to this Part in order that it may be filed as  
a Separate compilation.

...

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS  
(Legislative Department)  
New Delhi, the 27th January, 1996/Magha 7, 1917 (Saka)  
THE CONSTITUTION (SCHEDULED TRIBES) ORDER  
(AMENDMENT) ORDINANCE, 1996.  
No.9 of 1996.

Promulgated by the President in the Forty-seventh Year of the  
Republic of India.

An Ordinance to provide for the inclusion of Koch-Rajbongshi in the list of Scheduled Tribes specified in relation to the State of Assam.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance :

1. (1) This Ordinance may be called the Constitution (Scheduled Tribes) Order (amendment) Ordinance, 1996.

Shot title and commencement.

(2) It shall come into force at once.

2. THE GAZETTE OF INDIA EXTRAORDINARY Part II- Sec.11

Amendment of the Constitution (Scheduled Tribes) Order, 1950.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in "Part-II- Assam", under the Heading "II In the State of Assam excluding the autonomous districts", after item 9 and the entry relating thereto, the following item and entry shall be added, namely:

"10 Koch-Rajbongshi".

SHANKER DAYAL SHARMA  
President.

K.K. Mohanpuria,  
Secy. to the Govt. of India.

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70  
89

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
(RAILWAY BOARD)  
RAILBHAVAN, NEW DELHI

No.94-E(SCT)I/31/3

8th March 1996

The General Manager (P)  
All Zonal Railways,  
(including DCW, DLW, CLW, ICF, RCF & W&AP)

The Director General,  
R.D.S.O.,  
Lucknow.

Sub: The Constitution (Scheduled Tribes) Orders  
(Amendment) Ordinance 1996 for inclusion of  
Koch - Rajbongshi community in the list of  
Scheduled Tribes in Assam.

...

Enclosed please find herewith a copy of Ministry  
of Welfare's circular No.12016/17/81-SCD(R/Cell)-Assam dated 31st  
Jan, 1996 alongwith a copy of the Constitution (Scheduled Tribes)  
Orders (Amendment) Ordinance, 1996 wherein it is shown that Koch-  
Rajbongshi community has been included in the list of Scheduled  
Tribes specified in relation to the State of Assam, for information  
and strict compliance.

Please acknowledge the receipt.

Encls:as above.

No.94-E(SCT)I/31/2

Sd/-  
(M.S Mehra)  
Jt. Director, Estt (Res.) I

Copy forwarded for necessary action to:

- (i) FA&CAO, All Zonal Railways & PUs.
- (ii) Chairman, RRBs.
- (iii) MDs of All Undertakings under Railway Board
- (iv) E(RB)I, E(RB)D, E(RD)II, E(RB)V, E(GR)I, E(GR)II  
Eec.(ABE) and E(GC) Branches of Rly. Board.
- (v) The Director, IRIATT, IRISSET, IRIMEE, IRIEE.
- (vi) The General Secretary, All India SC/ST Rly. Emp.  
Association, 171-B/5, Basant Lane, Rly. Colony,  
New Delhi.

CONFIDENTIAL.

Office of the Rly. Rectt. Board,  
Station Road, Guwahati-1.

No. RRB/G/CON/155/129

Dated 17.7.96.

To  
The General Manager(P)  
N.F. Railway  
Maligaon.

Sub: Recruitment selection for the post  
of PWI/Gr.I & IOW/Gr.I in scale  
Rs. 2000-3200/- category No. 1 and 3  
under Employment Notice No. 3/95.

Ref: GM(P)/Maligaon's Indent No. E/227/216/RRB/  
2 (Rectt) Pt.II dtd 8.6.95 and 2.8.95.

The RRB/GHY conducted the recruitment selection  
for the post of PWI/Gr.I & IOW/Gr.I in scale Rs. 2000-  
3200/- category No. 1&3 under Employment Notice No. 3/95.  
The interview Board has formed a panel of 14 (fourteen)  
candidates suitable for the said post and their names  
are recommended to you for appointment in order of  
merit.

Necessary reverification of character anteece-  
dent may also be done at your end if necessary.

Bio-data of 14(fourteen) candidates as mentioned  
in the enclosed list is sent herewith for further  
necessary action.

The RRB/GHY may also be advised of their  
date of appointment for record.

The panel has been approved on 4.7.96.

DA/ One notice with  
14 (fourteen) bio-data.

Sd/-  
( R.K. BORTHAKUR )  
CHAIRMAN.

...

Railway Recruitment Board, Guwahati.

Dated 17.7.96

No. RRB/G/CON/155/129.

NOTICE.

Sub: Recruitment selection for the post of Inspector of Works Gr.I & Permanent Way Inspector Gr.I in scale Rs.2000-3200/- under Employment Notice No.3/95 Cat. No. 1 & 3.

Ref: GM(P)/MLG's indent No.E/227/216/RRB/2(Recdt.) Pt.II dtd 8.6.95 and 2.8.95.

Date of Written Test : 21.1.96.

Date of Viva voce test : 27.6.96.

Date of panel approved : 4.7.96.

The Selection Board held the viva voce test on 27.6.96 for the recruitment of Inspector of Works/Gr.I & Permanent Way Inspector/Gr.I in scale Rs.2000-3200/- under Employment Notice No. 3/95, Category No. 1 & 3 and had found for PWI/Gr.I 8 (UR-4, SC-1, ST-1, OBC-2) and for IOW/Gr.I 7(UR-3, SC-1, ST-1, OBC-1) candidates suitable for the said post and their names are recommended to GM(P)/NF Rly./MLG in ORDER OF MERIT.

AGAINST U.R. VACANCY.

SN	ROLL NO.	NAME OF CANDIDATE	MERIT POSITION
1.	540030	ABHOK KUMAR	1
2.	540216	SUDHANSHU SHEKHAR	2
3.	510220	JAMALUDDIN KHAN	3
4.	510179	DIPAK CH. SARMA	4
5.	529182	TAPAS SUTRADHAR	5
6.	510197	GOLLAPUDI KALI PRASAD	6
7.	540148	PRANJAL GOGOI	7

AGAINST S.C. VACANCY.

1.	520096	NADREM KISHOR KUMAR SINGH	1
2.	520110	PRADIP KR. DAS	2

AGAINST S.T. VACANCY.

1.	540238	UTPAL TALUKDAR	1
2.	540114	MUNINDRA KUMAR DAS	2

AGAINST O.B.C. VACANCY.

1.	540113	MUNINDRA KALITA	1
2.	540177	RANA PRATAP GOGOI	2
3.	549142	PIJUSH GHOSE	3

Sd/- (RK BORTHAKUR)

CHAIRMAN

RLY. RECRUITMENT BOARD :: GUWAHATI.

Copy to:-

1. The GM(P)/MLG.
2. Panel filed.
3. Notice Boards
4. Asstt. Secy./RRB/GHY.
5. Recdt. Section/RRB/GHY.

...

CONFIDENTIAL.

OFFICE OF THE RLY. RECRUITMENT BOARD  
STATION BOARD: GUWAHATI- 1.

No. RRB/G/CON/155/101/Pt.I

Dated 17.7.96.

To  
The General Manager(P)  
N.F. Railway  
Maligaon.

Subj Recruitment selection for the post of IOW/Gr.III  
in scale Rs. 1400-2300/- under Employment Notice  
No. 3/95 Cat. No. 2.

Ref: GM(P)/MLG's indent No. E/227/216/RRB/2 (Recdt)Pt.II  
dtd. 8.6.95.

The RRB/GHY conducted the recruitment selection  
for the post of PWI/Gr.III in scale Rs. 1400-2300/-  
under Employment Notice No. 3/95 Cat. No. 2. The inter-  
view Board has formed a panel of 36 (thirty six) candi-  
dates suitable for the said post and their names are  
recommended to you for appointment in order of merit.

Necessary reverification of character antecedent  
may also be done at your end if necessary.

Bio-data of 36 (thirty six) candidates as mentioned  
in the enclosed list is sent herewith for further nece-  
ssary action.

The RRB/GHY may be advised of their date of  
appointment for record.

The panel has been approved on 4.7.96.

Sd/- ( RK BORTHAKUR )  
CHAIRMAN.

DA/One notice with  
36 (thirty six) bio-data.

...

RAILWAY RECRUITMENT BOARD :: GUWAHATI.

No. RRB/G/CON/155/101/Pt.I

Dated 17.7.96.

NOTICE.

Sub: Recruitment selection for the post of Permanent Way Inspector Gr. III in scale Rs.1400-2300/- under Employment Notice No. 3/95 Category No. 2.

Ref: GM(P)/MLG's Indent No. E/227/216/RRB/2 (Rectt) Pt.II dtd 8.6.95.

Date of Written Test : 21.1.96.  
Date of viva voce test : 24.6.96, 25.6.96 & 26.6.96.  
Date of panel approved : 4.7.96.

The Selection Board held the viva voce test on 24.6.96, 25.6.96 and 26.6.96 respectively for the recruitment of Permanent Way Inspector Gr.III in scale Rs.1400-2300/- under Employment Notice No. 3/95 Category No. 2 and has found 36 (UR-18, SC-5, ST-3, OBC-10) candidates suitable for the post and their names are recommended to GM(P)/MLG in ORDER OF MERIT.

AGAINST U.R. VACANCY.

SN.	Roll No.	NAME OF CANDIDATE	MERIT POSITION.
1.	311080	RAJU KAR	1
2.	340333	JAI PRAKASH SINGH	1
3.	340616	PRAVIN KUMAR JAISWAL	2
4.	311193	SANJAY KUMAR	3
5.	310514	HARENDRA SINGH	4
6.	310132	<del>KUNAK</del> ANJANI KUMAR	5
7.	340385	KAMALA KANT	6
8.	311260	SAILENDRA KUMAR	6
9.	310563	DINESH KUMAR MISHRA	7
10.	310563	JAYANTA DAS	8
11.	311083	RAKESH BABU	9
12.	310189	ARVIND KUMAR SINGH	10
13.	311369	SUJIT KUMAR SINGH	10
14.	341200	CHANDRAHAS SINGH	11
15.	340462	MAHUA PAUL	12
16.	311446	TAPAN KUMAR KALITA	12
17.	430235	DHIRENDRA RAY	13
18.	340405	KAUSHIK KUNDU	13

AGAINST S.C. VACANCY.

1.	320712	PURNA KANTA DAS	1
2.	320304	DHARMENDRA PRASAD	2
3.	320031	AJOY NARAYAN <del>XX</del> MEGHI	3
4.	321147	UTTAM KUMAR MALLIK	3
5.	320692	PRABAN MEDHI	4

Contd...

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AGAINST S.T. VACANCY

SN	Roll No.	NAME OF CANDIDATE	MERIT POSITION.
1.	340894	SUDHIR KUMAR RAY	1.
2.	330066	DIBYA KUMAR MISH	2
3.	330113	KEGWASENG SEMP	2

AGAINST O.B.C. VACANCY.

1.	340608	PRASANTA DUTTA	1
2.	340095	SUDIP KUMAR NATH	2
3.	340456	MAHANAND SAH	2
4.	340790	SANJAY PRASAD	3
5.	340477	MANOJ KUMAR SAH	4
6.	340386	KAMALESH KUMAR	4
7.	340055	ANIL KUMAR SAHA	5
8.	340695	RANA PRATAP GOGOI	6
9.	340782	SANJAY KUMAR	7
10.	340067	ARCHANA RANI DAS	8.

Sd/- (RK BORTHAKUR)

17.7.96

CHAIRMAN

RAILWAY RECRUITMENT BOARD :: GUWAHATI.

Copy to:-

1. The GM(P)/NF Rly./MLG.
2. The panel files (3) Notice Boards.
3. Asstt. Secy./RRB/GHY.
4. Rectt. Section/RRB/GHY.
5. Rectt. Selection/RRB/GHY.

Sd/-(RK BORTHAKUR)

CHAIRMAN

RAILWAY RECRUITMENT BOARD :: GUWAHATI.

...